

**REQUEST FOR PROPOSAL FOR PROCUREMENT OF MINOR
EQUIPMENTS BY FOOD SAFETY AND STANDARDS**

AUTHORITY OF INDIA
(Open Tender enquiry)

Request for Proposal (RFP) No.09/2019-20

File No. 11023/07/2017-QA

Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the 02nd July, 2019

The Food Safety and Standards Authority of India (hereinafter called "The Authority" invites tender on Two-Bid system for procurement of **INSTRUMENTS, CONSUMABLES AND CHEMICALS** for International Training Centre for Food Safety and Nutrition(ITCFSAN), EIA, PTH Building, Andheri West, Mumbai.

2. Bids under Two bid system (Technical Bid and Commercial Bid) in sealed covers are invited for "**PROCUREMENT OF INSTRUMENTS, CONSUMABLES AND CHEMICALS**". Please super scribe the above mentioned title, RFP No. and date of opening of the bids on the sealed covers to avoid the bid being declared invalid. Please also super scribe 'Technical Bid and 'Commercial Bid' on the respective covers:

3. General information about the tender is as follows: -

- | | | |
|---|---|--|
| (a) Queries to be addressed to | : | nilesh.ojha@nic.in |
| (b) Postal Address for sending the Bids | : | Assistant Director (Quality Assurance)
Food Safety and Standards
Authority of India, FDA Bhawan,
Kotla Road, New Delhi-110002 |
| (c) Name/designation of contact person | : | Nilesh Kumar Ojha
Asstt. Director (Quality Assurance) |
| (d) Telephone No. | : | 011- 23237417 |
| (e) Last Date and Time for Receipt of Tenders | : | 23 July 2019 at 1500 Hrs |
| (f) Date and Time of Opening of Tenders | : | 23 July 2019 at 1530 Hrs |

4. This RFP is divided into five Parts as follows: -

- (a) **Part I** Contains General Information and Instructions for the Bidders about the RFP such as the time, place of submission and opening of tenders, Validity period of tenders, etc.
- (b) **Part II** Contains Essential Details of the Items/Services required, such as the Schedule of Requirements (SOR), Technical Details, Delivery Period, Mode of Delivery and Consignee details and Technical Bid Format.
- (c) **Part III** Contains Standard Conditions of RFP, which will form part of the Contract with the successful Bidder, besides other conditions contained in this RFP.

- (d) **Part IV** Contains Special Conditions of RFP, which will also form part of the Contract with the successful Bidder.
- (e) **Part V** Contains Evaluation Criteria and Format for Price Bids/Commercial Bids.

5. **Each page of this tender enquiry should be signed by the bidder or authorised representative and following certificate be given in the offer letter under the seal of the bidder:-**

' I/WE HEREBY DECLARE THAT ALL THE TERMS AND CONDITIONS GIVEN IN THE TENDER ENQUIRY ARE ACCEPTED BY ME/US ON BEHALF OF MY/OUR FIRM AS PER ANNEXURE I'

6. **This RFP is being issued with no financial commitment and this office reserves the right to change or vary any part thereof at any stage. This office also reserves the right to withdraw the RFP, should it become necessary at any stage.**

-Sd-
(Umesh Kumar Jain)
Jt. Director (Quality Assurance)
Food Safety and Standards
Authority of India, FDA Bhawan,
Kotla Road, New Delhi-110002

PART I – GENERAL INFORMATION AND INSTRUCTIONS

1. **Last date and time for depositing the Bids:** **23 July 2019 by 1500 Hrs.** The sealed quotations under two bid system (i.e. Technical Bid & Commercial Bid) in sealed covers should be deposited/reached by the due date and time. The responsibility to ensure this lies with the Bidder.
2. **Manner of depositing the Bids:** Sealed quotations should be dropped in the Tender Box marked for the said purpose by the due date and time. Late tenders will not be considered. No responsibility will be taken for postal delay or non-delivery/non receipt of Bid documents. Bids sent by FAX or e-mail will not be considered.
3. **Location of the Tender Box:** Reception Office, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002. Only those Bids that are found in the tender box will be opened. Bids dropped in the wrong Tender Box will be rendered invalid.
4. **Time and date for opening of Bids:** The tender box will be opened on **23 July 2019 at 1530 hrs.** (If due to any exigency, the due date for opening of the Technical-Bid is declared a closed holiday, then it will be opened on the next working day at the same time or on any other day/time, as intimated by this office).
5. **Place of Opening of the Bids:** Conference Hall of Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002. The Bidders may depute their representatives, duly authorized in writing, to attend the opening of Bids on the due date and time. Rates and important commercial/technical clauses quoted by all Bidders will be read out in the presence of the representatives of all the Bidders. This event will not be postponed due to non-presence of your representative.
6. **Two-Bid System:** In case of the Two-Bid System, only the Technical Bid would be opened on the time and date mentioned above. Date of opening of the Commercial Bid will be intimated after acceptance of the Technical Bids. Commercial Bids of only those firms will be opened, whose Technical Bids are found compliant/suitable after Technical evaluation is done.
7. **Forwarding of Bids:** Bids should be forwarded by Bidders under their original memo/letter pad inter alia furnishing details like PAN, GST number, Bank address with EFT Account, if applicable, etc. and complete postal & e-mail address of their office.
8. **Clarification regarding contents of the RFP:** A prospective bidder who requires clarification regarding the contents of the bidding documents shall notify to the Tender Inviting Authority in writing about the clarifications sought not later than 14 (fourteen) days prior to the date of opening of the Bids. Clarifications to specific requests shall be responded through e-mail and general clarifications, affecting all the bidders shall be published in the official website of the Tender Inviting Authority (www.fssai.gov.in). However, it shall be the duty of the prospective bidder to ensure that the clarifications sought for have been properly received in time by the Tender Inviting Authority.
9. **Pre-Bid Conference:** All clarifications are to be resolved in the Pre-Bid Conference on **11 July 2019 at 1130hrs** in **Conference Hall of Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002** prior to submission of bids.
10. **Modification and Withdrawal of Bids:** A bidder may modify or withdraw his bid after submission provided that the written notice of modification or withdrawal is received by the

Tender Inviting Authority prior to deadline prescribed for submission of bids. No bid shall be modified after the deadline for submission of bids. No bid may be withdrawn in the interval between the deadline for submission of bids and expiration of the period of bid validity specified. Withdrawal of a bid during this period will result in forfeiture of Bidder's EMD.

11. **Clarification regarding contents of the Bids:** During evaluation and comparison of bids, the Tender Inviting Authority may, at its discretion, ask or call the bidder for seeking clarification on his bid. The request for clarification will be given in writing/through email and no change in prices or substance of the bid will be sought, offered or permitted. No post-bid clarification on the initiative of the bidder will be entertained.

12. **Rejection of Bids:** Canvassing by the Bidder in any form, unsolicited letter and post-tender correction may invoke summary rejection with forfeiture of EMD. **Conditional tenders will also be rejected.**

13. **Validity of Bids:** The Bids should remain valid till **06 Months** from the last date of submission of the Bids.

14. **Earnest Money Deposit.** Bidders are required to submit Earnest Money Deposit (EMD) in favour of **Senior Accounts Officer, FSSAI** for an amount of 3,00,000/- (**Rupees Three Lakh only**) along with their bids. The EMD may be submitted in the form of an Account Payee Demand Draft, Fixed Deposit Receipt, Banker's Cheque or Bank Guarantee from any of the public sector banks or a private sector bank authorized to conduct government business. EMD should remain valid for a period of forty-five days beyond the final bid validity period. EMD of the unsuccessful bidders will be returned to them, without any interest whatsoever, at the earliest after expiry of the final bid validity and latest on or before the 30th day after the award of the contract. The Bid Security of the successful bidder would be returned, without any interest whatsoever, after the receipt of Performance Security from them as called for in the contract. EMD is not required to be submitted by those Bidders who are registered with the Central Purchase Organization (e.g. DGS&D) or National Small Industries Corporation (NSIC). The EMD will be forfeited if the bidder withdraws or amends impairs or derogates from the tender in any respect within the validity period of their tender.

PART II – ESSENTIAL DETAILS OF ITEMS/SERVICES REQUIRED

1. **Schedule of Requirements** – List of items/services required is as follow :-
2. **Technical Details:**

A – Instruments

Sl. No	Items	Qty (Nos)
1.	Nitrogen Generator	01
2.	Refrigerated Centrifuge	01
3.	Nitrogen Evaporator	02
4.	Deep Freezer	01
5	Micropipettes – Electronic	03
6	Micropipettes – Mechanical	03
7.	Orbital Shaking Incubator	01
8.	Ultrasonicator	01
9.	Solid Phase Extraction System(SPE)	01
10.	pH and Conductivity Meter(Dual)	01
11.	Digital Electronic balance dual range- precision	01
12.	Digital Electronic balance- Pan	01
13.	Automated Liquid Dispensing unit with pump	02
14.	Pulsating Multi Tube Vortex Shaker	02
15.	Homogenizer	01
16.	High Speed Laboratory Blenders & Grinders	02
17.	Mobile Phase Filtration Assembly with Vacuum	01
18.	Refrigerator	01
19.	Water Purification System	01

B – Consumables and Chemicals

Sl. No	Items	Qty (Nos)
Antibiotic Residue Analysis Requirement		
Consumables		
1.	PP-Tubes-15ml	10000 nos, Make- Abdos or reputed brand
2.	PP-Tubes-50ml	10000 nos, Make- Abdos or reputed brand
3.	Micro Tips-100µl-1000µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand
4.	Micro Tips-5µl-100µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand
5.	Glass Beaker-1000ml	05 nos, Borosilicate
6.	Glass Beaker-500ml	05 nos, Borosilicate
7.	Glass Beaker-250ml	10 nos, Borosilicate
8.	Glass Beaker-100ml	10 nos, Borosilicate
9.	Pipette Stand	10 nos, Abdos or reputed brand
10.	Tips Box	10 nos for 100 ul tips and 05 nos for 1000ul tips, Abdos or reputed brand
11.	Gloves	Blue Nitrile gloves, 30 boxes, each boxes minimum 100nos
12.	Solvent Dispenser	05 nos for solvents
13.	Reagent Bottle	20 bottles, 500 ml capacity
14.	Wash bottle	10 nos
15.	Vials (GC/LC)	10000 nos, amber color & 5000 nos, amber colorless with cap
16.	Test tubes	10000 nos, 15 ml borosil glass
17.	Dropper Syringe	15 boxes, each boxes contains 100 nos), Abdos or reputed brand
18.	PP-Tube Rack	15 nos for 50 ml and 10 nos for 15 ml tubes), Abdos or reputed brand
19.	Eppendorf tube	10000 nos), Make - Epperndrof

20.	Vial Tray	15 nos, each tray minimum contains 120 vials
21.	Storage Plastic bags	2000 nos, zip lock transparent plastic bag of 500 gm capacity
22.	Syringe Filter (0.45 micron)	2000 nos, 0.45um, Nylon-6,6 width-25mm
23.	PP tube 2ml(centrifuge) –	10000 nos, Abdos or reputed brand
24.	HLB Cartigae 60mg,200mg	10000 nos, Waters make or reputed brand
Chemicals (AR/HPLC/MS Grade)		
1.	Methanol – 2.5 lit	20 bottle (HPLC grade)
2.	Acetonitrile – 2.5 lit	25 bottle (HPLC grade)
3.	Ethyl Acetate - 2.5 lit	25 bottle (HPLC grade)
4.	Hexane – 1 lit	5 bottle (HPLC grade)
5.	CCl4 - 1 lit	5 bottle (HPLC grade)
6.	Water-milli-Q – 1 lit	20 bottle (HPLC grade)
7.	Ammonium Formate – 500mg	2 bottle (AR grade)
8.	Ammonium Acettate - 500mg	2 bottle (AR grade)
9.	Formic acid – 500ml	2 bottle (AR grade, 98% purity)
10.	2-Nitro Benzaldehyde - 500mg	2 bottle (AR grade)
11.	Tri Sodium Phosphate - 500mg	2 bottle (AR grade)
12.	Sodium Hydroxide - 500mg	2 bottle (AR grade)
13.	Hydrochloric acid -500ml	2 bottle (AR grade)
14.	Iso propanol - 500mg	2 bottle (AR grade)
Mycotoxins Analysis Requirement		
Consumables		
1.	Syringe Filter (0.45 mu)	2000 nos, 0.45um, Nylon-6,6 width-25mm
2.	Syringe (5 ml)	10000 nos, 5 ml dospovan, without niddle
3.	Pipette Stand	10 nos, Abdos or reputed brand
4.	Tips Box	10 nos for 100 ul tips and 05 nos for 1000ul tips, Abdos or reputed brand
5.	Wash bottle	10 nos

6.	Vials-Amber colour (GC/LC)	10000 nos, amber color & 5000 nos, amber colorless with cap
7.	Filter Paper-Fluted	10 boxes, each boxes contains 100nos
8.	Filter Paper- Glass Micro fibre	10 boxes, each boxes contains 100nos
9.	Immuno affinity columns	20 boxes, each boxes contains 50nos, 1ml
10.	PP-Tubes-50ml	10000 nos, Make- Abdos or reputed brand
11.	PP-Tubes-15ml	10000 nos, Make- Abdos or reputed brand
12.	Funnels	20 nos, small size, glass
13.	Glass Beaker-1000ml	05 nos, Borosilicate
14.	Glass Beaker-500ml	05 nos, Borosilicate
15.	Glass Beaker-250ml	10 nos, Borosilicate
16.	Glass Beaker-100ml	10 nos, Borosilicate
17.	Volumetric Flask	1000ml – (5nos), borosil glass 500ml – (5nos), borosil glass 250ml - (10nos), borosil glass 100ml -(25nos), borosil glass 10ml – (50nos), borosil glass
Chemicals (HPLC/MS Grade)		
1.	Methanol – 2.5 lit	20 bottle (HPLC grade)
2.	Water-milli-Q – 1 lit	20 bottle (HPLC grade)
3.	Sodium Chloride-AR- 500mg	2 boxes (AR grade)
4.	Acetonitrile – 2.5 lit	25 bottle (HPLC grade)
Pesticides Residue Analysis Requirement		
Consumables		
1.	PP-Tubes-15ml	10000 nos, Make- Abdos or reputed brand
2.	PP-Tubes-50ml	10000 nos, Make- Abdos or reputed brand
3.	Micro Tips-100µl-1000µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand
4.	Micro Tips-5µl-100µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand

5.	Glass Beaker-1000ml	05 nos, Borosilicate
6.	Glass Beaker-500ml	05 nos, Borosilicate
7.	Glass Beaker-250ml	10 nos, Borosilicate
8.	Glass Beaker-100ml	10 nos, Borosilicate
9.	Pipette Stand	10 nos, Abdos or reputed brand
10.	Tips Box	10 nos for 100 ul tips and 05 nos for 1000ul tips, Abdos or reputed brand
11.	Gloves	Blue Nitrile gloves, 30 boxes, each boxes minimum 100nos
12.	Bottle Dispenser	10 nos
13.	Reagent Bottle	20 bottles, 500 ml capacity
14.	Wash bottle	10 nos
15.	Vials	10000 nos, amber color & 5000 nos, amber colorless with cap
16.	Test tubes	10000 nos, 15 ml borosil glass
17.	Dropper Syringe	15 boxes, each boxes contains 100 nos), Abdos or reputed brand
18.	PP-Tube Rack	15 nos for 50 ml and 10 nos for 15 ml tubes), Abdos or reputed brand
19.	Eppendorf tube	10000 nos), Make - Epperndrof
20.	Vial Tray	15 nos, each tray minimum contains 120 vials
21.	Storage Plastic bags	2000 nos, zip lock transparent plastic bag of 500 gm capacity
Chemicals (AR /HPLC Grade)		
1.	Ethyl Acetate - 2.5 lit	25 bottle (HPLC grade)
2.	Hexane – 1 lit	5 bottle (HPLC grade)
3.	CCl4 - 1 lit	5 bottle (HPLC grade)
4.	MgSo4 – 500 mg	5 boxes
5.	C18 – 100 g	10 nos
6.	Carbon Black -25 g	10 nos
7.	PSA - 100 g	10 nos

8.	Sodium Chloride -500 mg	2 boxes (AR grade)
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C – Other Accessories/Work Requirements

Sl. No	Items	Qty (Nos)
1.	Online UPS (20 KVA) with 02 hrs backup	03 Nos
2.	Argon cylinder with Gas (UHP grade) with SS regulator	02 Nos
3.	Nitrogen cylinder with Gas (UHP grade) with SS regulator	02 Nos
4.	Helium cylinder with Gas (UHP grade) with SS regulator	02 Nos
5.	Gas purification Panel for Argon, Nitrogen, Helium with control valve and pressure display.	Dual mode system
6.	Gas pipe line fittings approx minimum 100 meters.	Compatible
7.	PC, Printer for the UPLC/QDa/PDA.FLR	01 nos
	<ul style="list-style-type: none"> ❖ Branded PC with latest processor (I series) ❖ 8 GB minimum RAM or better ❖ 2 TB Hard Disc or better ❖ DVD RW drive ❖ 32" LED Monitor ❖ Laser printer with automatic duplex printing option ❖ Operating system compatible with instrument software 	

Note : All above items shall be procured from reputed brand/make only.

The bidders has to quote for all the items mentioned above. In Case bidder fails to quote for all the items mentioned above his bid will not be considered for evaluation. Consortium is allowed as a single entity or a subsidiary.

3. **Delivery Period** – Delivery period for supply of items would be **30 days** from the date of issue of Supply Order. Please note that Supply Order can be cancelled unilaterally by the Buyer in case items are not received within the Supply Ordered delivery period. Extension of Supply Ordered delivery period will be at the sole discretion of the Buyer, with applicability of Liquidated Damages(LD) clause.

4. **Penalty for delay in supplies / Installation:** In the event of delay in supply, installation, testing and commissioning of the equipment to the satisfaction of the **FSSAI/ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** beyond the stipulated date:

- a. The Bidder will inform **FSSAI/ ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** well in advance in writing the reasons for delay in supply and/or installation of the equipment.
- b. **FSSAI/ ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** shall have the right to recover liquidated damages at the rate of 0.25% of the Value of the equipment per day, by which the supplies or their satisfactory installation and commissioning is delayed subject to a maximum of 10%. Once the maximum is

reached **FSSAI/ ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** may consider termination of the supply order.

Note: The right to accept the reason(s) for delay and consider reduction or waive off the penalty for the same shall be at the sole discretion of FSSAI/ ITCFSAN, EIA, PTH Building, Andheri West, Mumbai.

5. **Consignee Details.** ITCFSAN, EIA, PTH Building, Andheri West, Mumbai

6. **Eligibility Criteria for Pre-Qualification of Bidders.** The firm/Bidder fulfilling the following eligibility criteria will be considered for opening of their Commercial Bids: -

(a) Average Annual financial turnover, during the last three years should not be less than Rs. One Crore. Documentary evidence duly attested by a Chartered Accountant/Company Secretary should be submitted alongwith the Technical Bid. Bidders should also enclose notary attested copy of IT returns filed for the last three financial years, notary attested audited copy of audited accounts, balance sheet, annual report etc.

(b) Bidder must have valid GST Registration Certification. A copy of the certificate should be enclosed with the Technical Bid.

(c) Bidder must possess valid PAN Card. A copy of the same should be enclosed with the Technical Bid.

(d) Demand Draft/Pay Order of **Rs.3,00,000/- (Rupees Three Lakh only)** toward Earnest Money drawn in favour of Senior Accounts Officer, FSSAI should be submitted along with the Technical Bid.

(e) Bidders are required to submit Bank Solvency Certificate issued not earlier than 31 March 2019.

(f) Documents proving experience of having successfully installed minimum 03 equipments of similar nature should be submitted with the Technical Bid.

(g) Bidders should have the capability to attend repairs of the equipment and have the capability to ensure the uptime in a year of 90% as per **Annexure II**. (Documentary proof shall be submitted on the after sales facilities and expertise of the bidder.)

(h) Bidders who have been blacklisted / debarred by the Tender Inviting Authority or blacklisted / debarred by any State Government or Central Government department/Organization should not participate in the tender during the period of blacklisting. The bidder should enclose an undertaking to this effect alongwith the Technical Bid as per **Annexure III**.

(i) Bidder should provide general information as per **Annexure IV**. Any other details, as considered necessary may also be provided.

(j) Non- receipt of above mentioned documents may lead to rejection of the bid submitted by the bidder.

7. **Two-Bid System.** The quotation must be submitted by the bidder under two –bid system i.e. Technical-Bid and Commercial Bid to be submitted in separate sealed covers. Format of Technical Bid is at para 10 of the RFP. The documents mentioned in para(s) 6 and 10 should be enclosed with the Technical –Bid. Bidders are also required to furnish clause by clause compliance of specifications bringing out clearly the deviations from specification, if any. The Bidders are advised to submit the compliance statement as per **Annexure V**.

8. **Other terms and Conditions:**

(a) All the terms and conditions in respect of warranty/guarantee, CAMC/AMC, Training of Staff etc shall be complied with.

(b) Technical Specifications and Standards: The Goods & Services to be provided by the successful bidder under this contract shall conform to the technical specifications and quality control parameters mentioned in **para 2 of Part-II** of this document.

(c) The bidder shall be responsible for payment of any charges due to any statutory authorities such as Income Tax, GST, Customs Duties, etc.

(d) In the event, if it found that there is some statutory deduction to be made at the source, the Tender Inviting Authority will have the authority to do so.

9. **Amendment of tender documents:**

(a) At any time prior to the dead line for submission of Tender, the Tender Inviting Authority may, for any reason, modify the tender document by amendment.

(b) The amendments shall be published on the website, and the tender shall submit copy of amendments published if any signed by the bidder or the authorized representative shall be enclosed as part of the technical bid as a proof of having read and accepted the terms and conditions of the tender document.

(c) The Tender Inviting Authority shall not be responsible for failure to inform the prospective bidders for any notices published related to each tender. Bidders are requested to browse the website of the Tender Inviting Authority for information/general notices/amendments to tender document etc on a day to day basis till the tender is concluded.

10. **Bid Form****TECHNICAL BID FORM (A)**

1	Tender to be submitted to	Joint Director(QA), Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002
2	Closing date and time for receipt of Tenders.	1500 hrs on 23 July 2019
3	Time, date & place of opening of Technical Bids	1530 hrs on 23 July 2019 in Conference Hall, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi-110002
4	Earnest Money Deposit	Rs.3,00,000/- -(Rupees Three Lakh only) DD/Banker's Cheque No. _____ Dated _____ Issuing Bank _____
5	Schedule of Requirements and other Technical features as contained in Pat II of the RFP	Complied / Not complied
6	Bank Solvency Certificate (issued not earlier than 31 March 2019)	Enclosed / Not enclosed
7	Authenticated copy of PAN	Enclosed / Not enclosed
8	Authenticated copy of GST Regn.	Enclosed / Not enclosed
9	Tender Bid valid for acceptance up to 06 months from the date of opening of the commercial bid.	Accepted / Not Accepted
10	Experience Certificate of having successfully installed minimum 03 equipment of similar nature.	Enclosed / Not enclosed
11	Average Annual Financial Turnover during the last three Financial years 2018-19, 2017-18 and 2016-17, should not be less than Rs. One Crore.	Enclosed / Not enclosed
12	Documentary proof shall be submitted on the after sales facilities and expertise of the bidder	Enclosed / Not enclosed
13	Declaration form as per Annexure I	Enclosed / Not enclosed
14	Certificate of Guarantee/Warranty as per Annexure II	Enclosed / Not enclosed
15	An undertaking that the bidder has not been blacklisted/debarred by any State Govt./ Central Govt. Department/organization as per Annexure III.	Enclosed / Not enclosed
16	General Information about the Bidder as per Annexure IV	Enclosed / Not enclosed
17	Compliance sheet as per Annexure V	Enclosed / Not enclosed

Signature of Bidder _____
Name in Block letters _____
Capacity in which signed _____
Date _____

Stamp of the Firm

TECHNICAL BID FORM (B)

The bids of only the technically qualified bidders will be eligible for consideration for opening of financial bid. The technical bid of the bidders will be evaluated on the basis of specification of the offered model vis-à-vis the prescribed specification given below :

A – Instruments

SI.No	Specifications	Please Specify whether the quoted model meets the specification (Yes/No)	Name of the Model and its Specification
01. Nitrogen Generator for sample concentration			
1.	General: The Nitrogen generator with a suitable light weight inbuilt compressor should be of modular design, compact in size, automatic operation, minimum noise level. Should have flexibility to continually increase Nitrogen production capacity at a later date. Nitrogen should be generated from the atmospheric air. The whole system should be compact and properly assembled without any leakage. The purifier should remove oxygen & all other unwanted impurities.		
2.	Compatibility: The unit is completely compatible with the solvent evaporator for sample concentration, which is having at least 25 nozzles for sample concentration for the parameters of pesticides, antibiotics, PAH etc., for which solvents using of acetonitrile, ethyl acetate, n-hexane, methanol, dichloromethane, acetone and other organic solvents etc., for extraction purpose.		
3.	Delivery Capacity: 150 L/min or better.		
4.	Maximum outlet gas pressure: 6.9 bar/100 psi or better		
5.	Nitrogen Purity: Above 95 %		
6.	Pre-filtration system: Should supply with a high efficiency pre-filtration system pretreats the compressed air to remove all contaminants down to 0.01µm along with all other necessary filters for purified nitrogen supply. Also should supply necessary tubings and pressure regulator.		
7.	Phthalates: None		
8.	Suspended liquids: None		
9.	Input pressure: Non condensing and Air cooled in-built Oil free Air Compressor with Auto cut Off and Auto start.		
10.	Temperature range: Should work in temperature range of 10 to 35°C in humidity range of 50-89%		

11.	Noise level: The nitrogen generator should be supplied with a suitable light weight inbuilt compressor less than 54dB noise level, so that it can be kept inside the laboratory with minimal very low noise.		
12.	Moisture trap: It should be supplied with timer based high efficiency moisture trap and separator.		
13.	User interface: Touch screen/ LCD/LED graphic display.		
14.	Mobility: The generator should be supplied with caster wheels for easy mobility		
15.	Safety: It should have safety system with safe alarms		
16.	Power requirements: Operating voltage 230 V/50 Hz		
17.	Warranty: Comprehensive warranty for minimum 05 years includes PM kits, all filters, necessary accessories, spare parts with unlimited breakdown visits on request to be provided.		
18.	Instrument Performance Verification/IPV(IQ,OQ & PQ): <ul style="list-style-type: none"> • IQ, OQ, PQ should be done with document to be provide, with necessary PM kits during installation and at every maintenance visits during warranty period. • OQ/IPV should be done free of cost with supply of PM kits with all necessary accessories/spare parts with two preventive maintenance per year along with PM visits during warranty period. 		
19.	Certificate: The system should have CE certification/ ISO product certification		
20.	Delivery: The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, octroi or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.		
02. Refrigerated Centrifuge			
1.	Bench top Compact size cooling centrifuge (length & depth approx 2 feet preferred to reduce the bench space).		
2.	Temperature operation range: -5 to +40°C and ability to maintain 4°C at max speed		
3.	Temperature accuracy ± 2 °C or better		
4.	Maximum speed: 14000 rpm or better with 2.0 ml micro-centrifuge tubes		
5.	Should have LCD display		
6.	Should have low access height		
7.	CFC free refrigerant		
8.	Should have maintenance free brushless drive motor		

9.	Should have automatic rotor recognition facility		
10.	Automatic imbalance detection		
11.	Should have motorized lid lock system		
12.	<p>Rotors:</p> <p>a) Fixed angle Rotor for 24 x 1.5/2ml capacity 14,000 rpm or better</p> <p>b) Fixed Rotor for 6 x 50ml capacity (compatible for V bottom tubes) with 12,000 rpm or better</p> <p>Sufficient and suitable adaptor for lower capacities (15 ml and 2 ml tubes) to be used in 50 ml capacity rotor should be provided.</p>		
13.	Rotor should be made of anodized aluminum for high chemical resistance and aerosol tight lid for safe centrifugation.		
14.	Other items (rotors/adapters) required for improving the applicability/system performance should be quoted as optional.		
15.	Optimum safety according to national and international regulations (IEC 61010) and CE certified.		
16.	Instrument Performance Verification/IPV (IQ, OQ, PQ) should be done free of cost by the supplier with necessary documents and traceability to the satisfaction of EIA-Kochi.		
17.	1.5/2.0 ml, 15ml, 50 ml Centrifuge tubes (V-bottom) 1000 Nos. each should be supplied.		
18.	<p>Warranty:</p> <ul style="list-style-type: none"> • Minimum 05 years comprehensive onsite warranty including necessary calibrations from the date of installation and commissioning • Should be provided with calibration/validation certificate for critical parameters from a third party accredited/competent agency 		
19.	<p>Training of personnel</p> <p>a) Demonstration and preliminary training on operation and maintenance of the equipment at our site at the time of installation and troubleshooting training as and when required, free of cost.</p>		
03. Nitrogen evaporator (Bench-top Turbo Evaporator)			
1.	Bench top Compact size Nitrogen Evaporator to evaporate/concentrate solvent for food, agrochemical application, etc.		

2.	Technology: Gas vortex shearing evaporation design which makes evaporation faster compared to other techniques smoothing		
3.	Controller: Microprocessor based monitoring system to regulate timed operation, water bath temperature, automatic gas shutoff & operational diagnostics		
4.	No. of samples : 50 positions with user selectable racks for greater flexibility		
5.	Should be able to evaporate up to 16 mL of sample volume with the suitable sample tube rack. If needed rack should available for handling sample tube with volume as low as 4 ml		
6.	Should have separate gas control for the 5 independent manifolds, each manifold consisting of 10 tube positions		
7.	Gas control: Gas can be turned on to each of five independent manifolds when working with fewer than 50 samples.		
8.	Water bath capacity should be about 6L or better and the water bath temperature range should be from ambient to 90° C.		
9.	The gas supply requirements should be with the minimum inlet pressure of 4.1 bar (or 60psi) and the maximum inlet pressure of 6.9 bar (or 100 psi).		
10.	Should have the timer range of 1 to 99 min. or 0.1 to 9.9 hrs.		
11.	Should be equipped with a suitable exhaust tube for exhausting the vapor.		
12.	Should have a 2 inch venting exhaust for exhausting the vapors, with a suitable tube.		
13.	Dimensions of the system should be approx. 53.8cm x 30.2cm x 30.2cm or less		
14.	The system should be provided with the test tube rack with following dimensions <ul style="list-style-type: none"> • Test tube rack to hold 16 x 125 mm dimension test tubes, volume up to 16 ml • Test tube rack to hold 12 x 75 mm dimension test tubes, volume up to 4 ml 		
15.	The system should be provided with the test tubes with following dimensions <ul style="list-style-type: none"> ▪ Test tube 16 x 125 mm - 1000/case ▪ Test tube 12 x 75 mm - 1000/case 		
16.	The bidder shall have at least 10 similar type of installations in India and have to produce credentials (at least last six months) from the institution / testing laboratories where the systems are installed.		

17.	Should have the following certifications to prove that the instrument has higher efficiency. <ul style="list-style-type: none"> ▪ 2006/95/EC Low Voltage Directive ▪ 2004/108/EC EMC Directive ▪ 93/68/EEC CE Marking Directive 		
18.	Should be supplied with all other necessary accessories required to put the system functional/perform the applications		
19.	IQ, OQ, PQ , Basic/ Trouble shooting training should be provided		
20.	Performance/Calibration Certificate to be provided with Traceability for Temperature		
21.	Power supply: 220-240 V with 50/60 Hz		
22.	Warranty: <ul style="list-style-type: none"> • Minimum 05 years comprehensive onsite with all PM kits from the date of installation and commissioning. 		
23.	Delivery: The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, octroi or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.		
04. Deep Freezer(-20 deg C)			
1.	Vertical double door Deep freezer 500-600 L capacity approx with a minimum temperature - 20°C to - 30°C at 30 to 35°C ambient		
2.	Lockable full height doors, heavy duty Castor wheels for easy movement		
3.	Microprocessor controlled with LED Display for controlling and monitoring.		
4.	Resolution: 0.1 deg C or better		
5.	100% HCFC/CFC free refrigerant, frost free.		
6.	Insulation of non CFC material		
7.	Inner liner material should be made of stainless steel and cabinet material should be varnish steel		
8.	No. of trays: Atleast 6 in each compartments		
9.	Noise level less than 55 db		
10.	Double walled maindoor, double gasket system for Leak proof		

11.	Advanced Battery backup digital display for alarms and temperature in event of power cut		
12.	Supplied with appropriate voltage stabilizer.		
13.	Safety: Visual and acoustic alarm, Power failure alarm, High/low temperature alarm, probe failure Instrument failure alarm		
14.	Certificate of calibration of temperature with NABL traceability.		
15.	Validation protocol with IQ, OQ, PQ Documentation.		
16.	CE certified is preferable		
17.	<p>Warranty:</p> <ul style="list-style-type: none"> • Minimum 05 years comprehensive onsite warranty including necessary calibrations from the date of installation and commissioning • Should be provided with calibration/validation certificate for critical parameters from a third party accredited/competent agency 		
05. Micropipettes-Electronic			
Electronic Micropipettes			
<p>The Single Channel electronic micro pipettes that are perfect companion for daily, repetitive liquid handling in laboratories, where accuracy of the results and ergonomics are critical. While the fully electronic operations guarantee user-independent results, the light, ergonomic design takes care of the users comfort. With their multiple pipetting modes and wide column range the electronic pipettes perform faster than mechanical pipettes and can cover the volume range of two mechanical pipettes.</p>			
	Description/Specification	50-1000 µl	10-100 µl
	Quantity required	3No.s	3No.s
	Increments	1 µl	0.1 µl
	Accuracy %	3.0 to 0.6	3.0 to 0.8
	Precision %	0.6 to 0.2	1.0 to 0.2
	Warranty	<ul style="list-style-type: none"> • Minimum 05 years comprehensive onsite warranty from the date of installation and commissioning. 	
	Compatibility	Must be compatible with universal tips	

	Accessories	Vendor should supply suitable pipette stands – 2 No.s. Minimum 5000 numbers of each volume tips shall be provided					
06. Micropipettes-Mechanical							
	Volume adjustable pipette should be autoclavable. Pipette body shall be tolerant to solvents and drop impact. Plunger shall not be non-greased. No heavy spring action for pipette force. Stroke shall be smooth. Nossle tip shall be abrasion resistant.						
	Description /Specification	50-1000 µl	10-100 µl	1-5 ml	1-10 ml		
	Quantity required	10 No's	8 No's	2 No's	1 No's		
	Increments	1 µl	0.1 µl	50 µl	100 µl		
	Accuracy %	3.0 to 0.8 ±	3.0 to 0.8 ±	3.0 to 0.8 ±	3.0 to 0.8 ±		
	Precision %	0.6 to 0.3	1.0 to 0.3	0.6 to 0.3	1.0 to 0.3		
	Calibration	Certificate to be provided with traceability					
	Warranty	<ul style="list-style-type: none"> Minimum 05 years comprehensive onsite warranty from the date of installation and commissioning. 					
	Compatibility	Must be compatible with universal tips					
	Accessories	Vendor should supply suitable pipette stands – 3 No.s. Minimum 5000 tips of each volume shall be provided.					
	Delivery: The pipettes supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.						
07. Orbital Shaking Incubator							
1.	General: Compact, powerful bench top in built compressor, large range of cooling, large loading capacity, stable & maintenance free Orbital shaking incubator						
2.	Automatic stop function: When the cover is opened automatically stops for safety and convenience. When a program is set for certain hours automatic cut off should be there after the run.						
3.	Shaker : Orbital shaking						

4.	Cover: Amber acyclic cover for visual observation during experiment.		
5.	Motor: Brushless DC motor for low noise & no vibration		
6.	Drive system: Beltless Induction drive		
7.	Accessories: Must be easy to change various accessories (spring rack) .Platforms can be placed and replaced easily with non-slip pads.		
8.	During power failure: Features with unexpected stop occurred by power failure function should be present.		
9.	Temperature range: Ambient $\pm 5^{\circ}\text{C}$ to 80°C with accuracy of $\pm 0.5^{\circ}\text{C}$ at 37°C & temperature increment of 0.1°C .		
10.	RPM range: 30 to 300 RPM at accuracy of ± 1 rpm		
11.	Time range & increment: Up to 48 hr (two days) & 1min.		
12.	Control: Microprocessor Digital PID Control		
13.	Orbital diameter: 30 mm or better (it must hold 50 ml Poly propylene tubes, 50 ml, 100 ml, 250 ml conical flasks)		
14.	Display & operating panel : LED touch button		
15.	Compressor: 1/8 hp (CFC free refrigerant gas) or better		
16.	Volume: Not more than 84 Litre		
17.	Thermostat: Overheating safety thermostat		
18.	Overall dimension: Maximum 550 (W) x 790 (D) x 555 (H) mm		
19.	Accessories: Holder Platform: 100 ml x 36 or better		
20.	Power :110-220V, 50/60Hz		
21.	Compliance with Validation protocol with IQ, OQ, PQ Documentation as per ICH guidelines		
22.	Safety: High temperature safety cut off & alarms for high/low set temperature, Electrical circuit breaker		
23.	Electrical parts: All electrical parts should have CE conformity and certification		
24.	Warranty: Minimum 05 years comprehensive onsite warranty from the date of installation and commissioning.		
25.	Delivery: The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.		
08.	Ultrasonicator		

1.	General	Reputed branded very high quality stainless steel Ultrasonic Bath with SMPS Power Supply Single unit of Tank & Power Supply. Supplied with Beaker stand, Drain Valve, lid and Digital Temperature controller.		
2.	Features			
3.	Capacity	5 Ltrs		
4.	Tank Dimensions	8" x 8" x 5" H		
5.	Power Output	150 watts.		
6.	Frequency	33±3 KHz		
7.	Ultra Sonic Frequency	33 KHz		
8.	MOC	SS 304		
9.	Enclosure & Lid	SS 304 (Rust free)		
10.	Ultrasonic Generator	frequency Build in MOSFET based SMPS		
11.	U/s Transducer	Imported PZT Sandwich type, bonded at the bottom of the tank		
12.	Input Supply	230 VAC, single phase		
13.	Control Panel consisting of : Timer	0-99 minutes digital count down with display		
14.	Auto degassing	Preset 5 minutes		
15.	PSP	Pulse Sweep Power for Uniform distribution of Ultrasonic energy		
16.	Heater	Temperature cut off maximum 60°C		
17.	Warranty	Minimum for a period of 05 years from the date of installation and commissioning including all associated accessories. IQ/OQ/PQ document should provide. During warranty period, if there is any repair to be carried out at the supplier's works, transportation cost of equipment/component besides repair / replacement charges, if any, should be borne by the supplier. Minimum spares must be provided for trouble free operation during warranty period.		

18.	Delivery	The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, octroi or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.		
09. Solid Phase Extraction System (SPE) with Vacuum Pump				
1.	VACUUM MANIFOLD FOR SPE CATRIDGES	<p>VAC ELUT 20 MANIFOLD WITH THE GLASS BASIN AND COLLECTION RACK FOR 16x150mm (20ml capacity) Tank constructed of chemically resistant , vacuum-safe glass, Ultra high molecular weight polyethylene lid that ensures excellent solvent resistance, vacuum gauge with coarse and fine control valves for monitoring and adjustment and vacuum levels, plus a safety release valve. Standard height adjustable rack for 16 mm test tubes. It should be rugged and reliable and should have multiple rack options</p> <p>Oil Free Vacuum Pump Max. Flow : 17 LPM Max. Vacuum : 24" Hg (600mm) Max. Pressure : 12 psig Motor : 1/8" HP Supplied with Vacuum Gauge & Controller</p>		
2.	Accessories	<p>Needle retainer – 10 No.s Port seal plugs – 10 No.s Individually controlled PTFE top –cock – 10 No.s</p> <p>Spares for extraction unit: Large sample loading kit for 10 ports Vacuum Manifold Glass tubes 16mmX100 mm – 1000 No.s Trap kit - 4X500 ml</p> <p>SPE elution test tube rack 10X10 mm adjustable height rack 10X12 mm adjustable height rack 20X10 mm adjustable height rack 20X12 mm adjustable height rack</p> <p>Stainless Steel elution test tube stand for 20 No.s</p> <p>500 no.s of RP18/C18 500mg-1g, 6 CC ODS SPE cartridges to be supplies along with the system.</p>		

3.	User list	Should have proven certified installations of at least 5 No's in all over India. Please submit reference list of installations. Warranty for the Vacuum pump should be minimum two years.		
4.	Warranty	Minimum 05 years comprehensive warranty including vacuum pump and all accessories connected to SPE vacuum manifold.		
5.	Instrument Performance Verification(IQ,PQ)	<ul style="list-style-type: none"> To be done free of cost with necessary PM kits of first 2 years (at installation & at every maintenance visit two per year). Documents & PM Kits etc. as required to be supply along with instrument and IQ/OQ/PQ should be done free of cost during the warranty period. 		
6.	Delivery	The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, octroi or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider providing on request prior intimation.		
10. pH and Conductivity Meter (dual)				
1.	General: Should be Bench top Multi-parameter measuring pH, Conductivity in single meter			
2.	Touch screen :Should be easily switch between pH, conductivity by touchpad screen			
3.	pH range: 0 to 14 Ph			
4.	Conductivity range : 0 to 19.99, 0 to 199.9 mS			
5.	pH resolution : 0.01pH			
6.	Conductivity resolution : 0.01, 0.1 mS			
7.	pH Accuracy : ± 0.002 pH			
8.	Conductivity accuracy : $\pm 1\%$ full-scale + 1 digit			
9.	Measurement : Should have Dual LCD shows measurement Should have separate probes to suit a variety of applications. Should be of user Customization for more accurate measurements and programmable.			
10.	Calibration: Multi-Point Push-Button Calibration (up to 5 points for pH/Conductivity) for unprecedented full-range accuracy Should have auto-Buffer Recognition during calibration			

11.	Power supply: Should be able to work with supply voltage of 230v, 50hz		
12.	Temperature: Should have automatic Temperature Compensation		
13.	Adaptor: Should be supplied with a universal power adaptor.		
14.	Stability indicator: Should have stability indicator prompts whenever reading stabilizes		
15.	Probes: Should have provision for easy Interchangeability of probes that can be replaced		
16.	Traceable standard: Should be provided with NIST traceable pH Buffer Standards ensures flexibility in calibration.		
17.	Approval : Should be CE & EN Certified/Marked		
18.	Data: Should have provision to transfer data through USB and RS 232 interface		
19.	Consumables and accessories: Should be provide with necessary consumables and spares for continuous running for 2 year.		
20.	Documentation: Supplier should be capable to provide IQ/OQ/PO documents as per GMP/GLP		
21.	Consumables and spares: Should be provide with necessary consumables and spares for continuous running for one year.		
22.	Warranty: Minimum 05 years comprehensive onsite warranty from the date of installation and commissioning.		
23.	Training of personnel: Basic training for a period of not less than two weeks after installation & commissioning of the equipment to technical personnel and further for method development whenever required, free of cost. Trouble shooting training as and when required free of cost. Demonstration and preliminary training on operation and maintenance of the equipment at our site at the time of installation, free of cost.		
11. Digital Electronic balance dual range -precision)			
1.	Readability of 0.00001 g. (0.01 mg).		
2.	Range: 0.1 mg-220 gm		
3.	Compact design with sturdy chemical resistant body.		
4.	Weighing pan Ø at least 90 mm or equivalent.		
5.	Calibration of a frequently used weighing range using external weights.		
6.	Digital panel with back lit display.		
7.	Overload protection feature.		
8.	Calibration certificate with F1 / E2 class calibration weights traceable to NPL should be provided with the balance.		

9.	The supplier should have the capability to provide calibration of the balance once in six months with NPL certified weights during warranty period. Full details of this service should be provided.		
10.	One spare power adapter should be provided		
11.	Full operation manual should be provided.		
12.	User list for the quoted model in India with full contact information should be provided.		
13.	Full warranty information should be provided.		
14.	A compliance statement with each point in the specification should compulsorily accompany the quotation, without which the quotation will be considered incomplete.		
15.	Internal adjustment weight for precise result.		
16.	Capability of displaying weighing result in different units.		
17.	Features like Taring and % weighing feature should be available.		
18.	Repeatability at least 0.03 mg.		
19.	High grade, chemical resistant housing.		
20.	Back lit display.		
21.	Standard RS232c interface to connect to external PC.		
22.	Hook for weighing below the balance.		
23.	Glass draft shield with sliding doors, with free access from right, left and above		
24.	Warranty: Comprehensive onsite warranty including instrument parts and labour for 05 years including magnetron and all associated accessories. The date of warranty period will start after successful completion of IQ/OQ/PQ of the system. Any part of the balance and its any accessories goes out of order during the warranty period, the same may repaired or replaced immediately within 24 hours and make the system functioning.		
25.	The supplier should quote all essential spares and consumable kit and peripherals, which are not covered under comprehensive warranty for basic instrument and in the opinion of the bidder, is essential for ensuring trouble free performance for the quoted system and supporting units for three years.		
26.	Delivery: The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, octroi or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.		
12.	Digital Electronic balance – Pan		

1.	Readability and repeatability is 0.01g		
2.	Range: 2g-1500g		
3.	Compact design with sturdy chemical resistant body.		
4.	Calibration of a frequently used weighing range using external weights.		
5.	Digital panel with back lit display.		
6.	Overload protection feature.		
7.	Calibration certificate with F1 / E2 class calibration weights traceable to NPL should be provided with the balance.		
8.	The supplier should have the capability to provide calibration of the balance once in six months with NPL certified weights during warranty period. Full details of this service should be provided.		
9.	One spare power adapter should be provided		
10.	Full operation manual should be provided.		
11.	User list for the quoted model in India with full contact information should be provided.		
12.	A compliance statement with each point in the specification should compulsorily accompany the quotation, without which the quotation will be considered incomplete.		
13.	Internal adjustment weight for precise result.		
14.	Capability of displaying weighing result in different units.		
15.	Features like Taring and % weighing feature should be available.		
16.	High grade, chemical resistant housing.		
17.	Back lit display.		
18.	Standard RS232c interface to connect to external PC.		
19.	Hook for weighing below the balance.		
20.	Warranty: Comprehensive onsite warranty including instrument parts and labour for 05 years including magnetron and all associated accessories. The date of warranty period will start after successful completion of IQ/OQ/PQ of the system. Any part of the balance and its any accessories goes out of order during the warranty period, the same may repaired or replaced immediately within 24 hours and make the system functioning.		
21.	The supplier should quote all essential spares and consumable kit and peripherals, which are not covered under comprehensive warranty for basic instrument and in the opinion of the bidder, is essential for ensuring trouble free performance for the quoted system and supporting units for three years.		

22.	Delivery: The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, octroi or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.		
13. Automated Liquid dispensing unit with pump			
1.	General: Automated liquid dispensing unit is a programmable tool for serial & fast dispensing of culture media, agar or any liquid diluent used for microbiological analysis		
2.	Automated Media dispensing unit with Flow rate up to 1,25L/min or better with digital display (LED/LCD)		
3.	Precision 9 mL: 1.8 % - 18 mL: 1 % - 225 mL: 0.5% or better		
4.	Dispenses liquid from 50 µL to 99 L		
5.	Contamination free: entire dispensing assembly shall be autoclavable		
6.	In compliance with ISO 6887-1 and ISO 7218 standards		
7.	Distribution modes – Continuous, Single Dose (Predetermined volume) & Multi-dose		
8.	Shall be user friendly & ergonomic		
9.	Power consumption - 100-240 V 50-60 Hz		
10.	Dispensing system with the handy unit and electronic start button		
11.	Traceability option preferable		
12.	Provision for Auto calibration		
13.	Warranty: Minimum 05 years comprehensive onsite warranty with one Preventive maintenance from the date of installation and commissioning.		
14. Pulsating Multi Tube Vortex Shaker			
1.	Type of material used for body: Non corrosive Heavy Duty Vortex Mixer		
2.	Speed (rpm): 300 to 2500rpm or better (for 50ml & 15ml Polypropylene round bottom tubes)		
3.	Accuracy (rpm): ±30 rpm or below.		

4.	<p>Tube adaptors / Racks / Holders for Mixer:</p> <p>Tube rack : 15 (or more) x 50ml vertically positioned cc Polypropylene centrifuge tubes (minimum 2 pieces) and</p> <p>Tube rack : 45 (or more) x 15ml vertically positioned cc Polypropylene centrifuge tubes (minimum 2 pieces) and</p> <p>Tube rack : 9 (or more) x 50ml horizontally positioned cc Polypropylene centrifuge tubes (minimum 1 piece)</p>		
5.	Display: LED/LCD Speed Control Programing (rpm)		
6.	Control: Digitally Variable Speed, Programmable time and speed		
7.	Timer Mode: 30 seconds to 59 mins		
8.	Orbit: 3.6mm(0.14") or better		
9.	Weight: 13 kg or above		
10.	Platform Dimensions: 12x7 in. / 30x17.8cm or suitable to hold the above tube racks		
11.	Exterior Dimension: 38.5 x 23.5 x 42 cm (w x d x h) or suitable to hold the above tube racks		
12.	Warranty:Minimum 05 years comprehensive onsite warranty from the date of installation and commissioning every year.		
15. Homogenizer			
1.	<p>General:</p> <ul style="list-style-type: none"> • Homogenizer must be suitable for homogenizing of a variety of high moisture, high-fat, wet and dry food products like meat, fish, fruit, vegetables, cereals, spices, frozen products etc. • The homogenizer allows frozen food samples to be homogenized in a short period of time, providing uniform particle size/fineness. • A reproducible degree of homogenization is achieved by the mixing action obtained by the angled knives. • Homogenization is accomplished through the high speed combined with a powerful cutting action. • Easy to clean 		
2.	Size: Compact and Table top homogenizer		
3.	Motor: At least 1000KW or better, single phase motor		
4.	Sample capacity/size: 0.2 – 1.5 Kg		

5.	<p>Bowl/grinding container:</p> <ul style="list-style-type: none"> • It should have 4 liter or better • Should have provision to reduce the size of grinding chamber volume • Should provide 2 numbers stainless steel container and 2 numbers Polypropylene (PP) container 		
6.	<p>LED/Digital Display: Should have digital display for speed and timer and provision to store settings or methods</p>		
7.	<p>Speed: Adjustable speed up to 4000 rpm or better</p>		
8.	<p>Timer:</p> <ul style="list-style-type: none"> • Adjustable timer up to 3 minutes or better • Should have provision for adjustable interval time and interval operation 		
9.	<p>Blade:</p> <ul style="list-style-type: none"> • Made up of Stainless steel and Heavy metal free steel. • Additionally should provide 2 stainless steel blades and 2 heavy metal free steel blades 		
10.	<p>Accessories:</p> <ul style="list-style-type: none"> • One number Grinding container, plastic (transparent and scratch-resistant), incl. knife holder • One number Grinding container, stainless steel, incl. knife holder • Grinding chamber volume reduction lid (stainless steel and Polypropylene) one number each • Scraper 4 Numbers, gaskets for lids – 10 numbers. 		
11.	<p>Power supply: 230V/50Hz, single phase with inbuilt/ external protection for high/low voltage</p>		
12.	<p>Safety:</p> <ul style="list-style-type: none"> • A magnetic/electromechanical safety switch/mechanism should be available from being operated without the cover/lid in the locked position. • Comply with safety standards (e.g. DIN EN ISO 12100, DIN EN 12852) 		
13.	<p>Documentation: Should provide IQ/OQ/PQ documents as per GMP/GLP along with operator manual</p>		
14.	<p>Warranty: Minimum 05 years comprehensive onsite warranty from the date of installation and commissioning.</p>		

15.	<p>Training of personnel:</p> <ul style="list-style-type: none"> • Demonstration and preliminary training on operation and maintenance of the equipment at our site at the time of installation, free of cost. • Basic training for a period of not less than one week after installation & commissioning of the equipment to technical personnel and further whenever required, free of cost. Trouble shooting training as and when required free of cost. 		
16.	<p>Delivery: The instrument supplied to the site of address provided. If any permit such as road permit/way bill, customs/excise duty, or any taxes should be borne by the supplier. If any documents required for the above purpose, the office may consider to provide on request prior intimation.</p>		
16. High Speed Laboratory Blenders & Grinders			
<ol style="list-style-type: none"> 1. Versatile high speed blenders for general laboratory work. 2. RPM should not be less then 20,000rpm or better 3. Speeds should be adjusted from 0 to 20,000rpm (free spin) and pre-adjusted to allow for accurate reproductions and three speed electronic controller. 4. Cutter blade should be stainless steel or better 5. Motor capacity should be minimum 2HP or better. 6. Motor housing should be chrome and green epoxy for easy cleaning. 7. Should be Supply with capacity 2-3L or 500gm solid containers (02 nos) can be grind/homogenize with two-piece vinyl and styrene lids. 8. Units should be available with or without 3 minute mechanical timers 9. Designed should be for shredding, mixing, stirring, blending, or homogenizing. 10. Features should be stainless steel blades and self lubrication bearings. 11. Electrical requirements should be For 120V, 60Hz, 3A 12. Should be Non slip base and easy to clean. 13. Comprehensive Warranty should be for minimum 05 year. 			
17. Mobile Phase filtration assembly with vacuum			

<ol style="list-style-type: none"> 1. Mobile phase and solvent filtration assembly to use in LC-MS/MS, UPLC instrument to reduce instrument down time, prolongs the life of the analytical columns and instrument response etc. 2. Should be 100% Borosilicate glass with fritted glass filter base and Base design has integral vacuum connection . 3. Should be Anodized Aluminum spring clamp. 4. Should be filter size- 47 mm 5. Should be minimum Funnel volume is 300 mL and Flask capacity 1L or better 6. Should be glass support, NS 40/35 joints. 7. Should be Filtration base with silicon stopper. 8. Accessories should be Funnel top, funnel stem/membrane support, aluminum clamp, stopper and filtration flask. 9. Should by 0.5 HP motor for vacuum generation. 10. Comprehensive Warranty should be of 05 years. 		
<p>18. Refrigerator</p>		
<ol style="list-style-type: none"> 1. Refrigerator of capacity 500 Ltr to 550 Ltr, 2. Frost Free Double Door: Auto defrost to stop ice – build up 3. Double Door, Energy Saving Compressor. 4. Star rating 3-5 with temperature controller. 5. Super Chill, Capable of running without stabilizer. 6. It should have smart inverter compressor and refrigerant should be R- 600A or equivalent. 7. Inverter Compressor: Energy efficient, less noise & more durable 8. The refrigerator should have preferably locking arrangement. 9. Material used for shelves-Toughened glass/Tempered glass/wire shelves. 10. Inside Shelf should be adjustable 11. Warranty: Minimum 05 years comprehensive onsite warranty from the date of installation and commissioning. 12. Also include in the box user manual, warranty card 		
<p>19. Water Purification System</p>		

Integrated table top Water Purification System(Tap Water Feed) should be capable to produce both Pure Water [Type-2] and Ultrapure water [Type 1] in a single system with the help of pretreatment module, RO Module, EDI Module, Storage tank, UV Oxidation Chamber, Polishing module and final membrane filter 0.22um. The system should contain inbuilt TOC Monitor with following features and specifications:

Stage - Pretreatment System should consists:

- 5 micron,1 micron and Activated Carbon wrapped type depth filter
- Pressure gauge with regulator
- Provision for pumping PDW
- 50L external suitable PP tank (resistant to microbial growth) should be supplied with provision for connecting to Type1 and Type-2 water when feed water is not available from tap.

Stage –Reverse Osmosis with Electro Deionization Stage:

- Pretreatment Module with activated carbon / Prefilter combination to protect the RO Membranes
- RO Module with high performance thin film composite membrane with salt retention rate up to 98%.The retention rate for dissolved organic compounds, particles & colloids & bacteria exceeds99%
- Electro-deionization module with resin chambers in a single bed configuration. The resin should be low power consumption & continually regenerated without use of anychemicals.
- Conductivity measurement should be done after RO Membrane, EDI and Polishing module so as to monitor the performance of individual cartridges.

Stage –Storage Tank:

- 50 L Storage Tank with UV Lamp, Air filter, CO₂ Trap & Level Sensor.
- The tank should made of pure water resistant Poly Ethylene material with an outlet to drain the tank totally and a pressure sensor for the tank level control.
- The storage tank should be 100%drainable.

V Stage:

- Online UV oxidation chamber: UV Light Energy at 185 nm& 254 nm wavelengths.
- TOC Measurement: Online continuous TOC measurement with Live Display.
- Sterile Filter with 0.22µm or betterwith Autoclavable option for re-use
- Ñ System should meet reagent water quality standards including ASTM Type 1, CLSI and ISO 3696 Type
- Ñ System should have flexible remote dispenser to dispense water whenever needed
- Ñ System should have built-in automatic self-cleaning mechanism to extend the life of cartridge
- Ñ System should have the special features such as volume control dispensing, a 24 hour circulation mode with extreme low sound level <40 dba & integrated RS 232 interface for data recording
- Ñ Automatic flushing and recirculation in standbymode.
- Ñ User can collect RO Quality water from the Storage tank &ultrapure water from flexible dispenser

Pure Water (Type-2) Specification:

- Production Rate : 15 LPH or better
- Conductivity : < 0.2µs/cm or better

The Ultrapure Product Water (Type-1) should of the following specifications:

- Flow Rate : 1.5 L/min orbetter
- Should have conductivity @ 25 Deg C : 0.055 µs/cm orbetter
- Should have resistivity @ 25Deg C : 18.2 M⁻¹cm orbetter
- TOC : < 5 ppb or better
- Bacteria : <1 cfu/ml or better
- Particles >0.1µmb : <1 per mlor better

Should be supplied with all other accessories required to put the system functional IQ, OQ, PQ should be provided free of cost

Power supply: 220V with 50 Hz. All electrical parts should have CE conformity and certification

Warranty: Minimum two years Comprehensive onsite warranty from the date of installation and commissioning and three yearsCMC.

B – Consumables and Chemicals

SI. No	Items	Please Specify whether the quoted model meets the specification (Yes/No)	Name of the Model and its Specification
Antibiotic Residue Analysis Requirement			
Consumables			
25.	PP-Tubes-15ml		
26.	PP-Tubes-50ml		
27.	Micro Tips-100µl-1000µl		
28.	Micro Tips-5µl-100µl		
29.	Glass Beaker-1000ml		
30.	Glass Beaker-500ml		
31.	Glass Beaker-250ml		
32.	Glass Beaker-100ml		
33.	Pipette Stand		
34.	Tips Box		
35.	Gloves		
36.	Solvent Dispenser		
37.	Reagent Bottle		
38.	Wash bottle		
39.	Vials (GC/LC)		
40.	Test tubes		
41.	Dropper Syringe		
42.	PP-Tube Rack		
43.	Eppendorf tube		
44.	Vial Tray		

45.	Storage Plastic bags		
46.	Syringe Filter (0.45 micron)		
47.	PP tube 2ml(centrifuge) –		
48.	HLB Cartigae 60mg,200mg		
15.	Methanol – 2.5 lit		
16.	Acetonitrile – 2.5 lit		
17.	Ethyl Acetate - 2.5 lit		
18.	Hexane – 1 lit		
19.	CCl4 - 1 lit		
20.	Water-milli-Q – 1 lit		
21.	Ammonium Formate – 500mg		
22.	Ammonium Acettate - 500mg		
23.	Formic acid – 500ml		
24.	2-Nitro Benzaldehyde - 500mg		
25.	Tri Sodium Phosphate - 500mg		
26.	Sodium Hydroxide - 500mg		
27.	Hydrochloric acid -500ml		
28.	Iso propanol - 500mg		
Mycotoxins Analysis Requirement			
Consumables			
18.	Syringe Filter (0.45 mu)		
19.	Syringe (5 ml)		
20.	Pipette Stand		
21.	Tips Box		
22.	Wash bottle		
23.	Vials-Amber colour (GC/LC)		

24.	Filter Paper-Fluted		
25.	Filter Paper- Glass Micro fibre		
26.	Immuno affinity columns		
27.	PP-Tubes-50ml		
28.	PP-Tubes-15ml		
29.	Funnels		
30.	Glass Beaker-1000ml		
31.	Glass Beaker-500ml		
32.	Glass Beaker-250ml		
33.	Glass Beaker-100ml		
34.	Volumetric Flask		
5.	Methanol – 2.5 lit		
6.	Water-milli-Q – 1 lit		
7.	Sodium Chloride-AR- 500mg		
8.	Acetonitrile – 2.5 lit		
Pesticides Residue Analysis Requirement			
Consumables			
22.	PP-Tubes-15ml		
23.	PP-Tubes-50ml		
24.	Micro Tips-100µl-1000µl		
25.	Micro Tips-5µl-100µl		
26.	Glass Beaker-1000ml		
27.	Glass Beaker-500ml		
28.	Glass Beaker-250ml		
29.	Glass Beaker-100ml		
30.	Pipette Stand		

31.	Tips Box		
32.	Gloves		
33.	Bottle Dispenser		
34.	Reagent Bottle		
35.	Wash bottle		
36.	Vials		
37.	Test tubes		
38.	Dropper Syringe		
39.	PP-Tube Rack		
40.	Eppendorf tube		
41.	Vial Tray		
42.	Storage Plastic bags		
Chemicals (AR /HPLC Grade)			
9.	Ethyl Acetate - 2.5 lit		
10.	Hexane – 1 lit		
11.	CCl4 - 1 lit		
12.	MgSo4 – 500 mg		
13.	C18 – 100 g		
14.	Carbon Black -25 g		
15.	PSA - 100 g		
16.	Sodium Chloride -500 mg		

C – Other Accessories/Work Requirements

Sl. No	Items	Please Specify whether the quoted model meets the specification (Yes/No)	Name of the Model and its Specification

1.	Online UPS (20 KVA) with 02 hrs backup		
2.	Argon cylinder with Gas (UHP grade) with SS regulator		
3.	Nitrogen cylinder with Gas (UHP grade) with SS regulator		
4.	Helium cylinder with Gas (UHP grade) with SS regulator		
5.	Gas purification Panel for Argon, Nitrogen, Helium with control valve and pressure display.		
6.	Gas pipe line fittings approx minimum 100 meters.		
7.	PC, Printer for the UPLC/QDa/PDA.FLR		
	<ul style="list-style-type: none"> ❖ Branded PC with latest processor (I series) ❖ 8 GB minimum RAM or better ❖ 2 TB Hard Disc or better ❖ DVD RW drive ❖ 32" LED Monitor ❖ Laser printer with automatic duplex printing option ❖ Operating system compatible with instrument software 		

Note : List of Installations of the quoted Model or a comparable model of equivalent sensitivity preferably in food analysis sector in India (Attach Performance certificate from the organizations where the quoted model or a comparable model of equivalent sensitivity has already been installed)

PART III- STANDARD CONDITIONS OF RFP

The Bidder is required to give confirmation of their acceptance of the Standard Conditions of the Request for Proposal mentioned below which will automatically be considered as part of the Contract concluded with the successful Bidder (i.e. Seller in the Contract) as selected by the Tender Inviting Authority(i.e. Buyer). Failure to do so may result in rejection of the Bid submitted by the Bidder.

2. **Law:** The Supply Order shall be considered and made in accordance with the law of the Republic of India. The Supply Order shall be governed by and interpreted in accordance with the laws of the Republic of India.

3. **Award of Contract.** The contract will be awarded to the lowest evaluated responsive bidder qualifying after scrutiny of the technical bids and opening of Financial Bids.

4. **Effective Date of the Contract.** The contract shall come into effect on the date of signature by both the parties on the contract (Effective Date) and shall remain valid until the completion of the obligations of the parties under the contract. The deliveries and supplies and performance of the services shall commence from the effective date of the contract.

5. **Effective Date of the Supply Order:** The Supply Order shall come into effect on the date of its acknowledgment by the Seller and shall remain valid until the completion of the obligations of the parties under the Supply Order. The deliveries and supplies and performance of the service shall commence from the effective date of the Supply Order.

6. **Arbitration.** All disputes or differences arising out of or in connection with the Contract shall be settled by bilateral discussions. Any dispute, disagreement or question arising out of or relating to the Contract or relating to construction or performance, which cannot be settled amicably, may be resolved through arbitration. The standard clause of arbitration is as per the Arbitration and Conciliation Act, 1996 of India. Venue of Arbitration shall be the place from where the contract has been issued i.e. New Delhi, India.

7. **Penalty for use of Undue influence.** The Seller undertakes that he has not given, offered or promised to give, directly or indirectly, any gift, consideration, reward, commission, fees, brokerage or inducement to any person in service of the Buyer or otherwise in procuring the Contracts or forbearing to do or for having done or forborne to do any act in relation to the obtaining or execution of the present Contract or any other Contract with the Government of India for showing or forbearing to show favour or disfavour to any person in relation to the present Contract or any other Contract with the Government of India. Any breach of the aforesaid undertaking by the Seller or any one employed by him or acting on his behalf (whether with or without the knowledge of the Seller) or the commission of any offers by the Seller or anyone employed by him or acting on his behalf, as defined in Chapter IX of the Indian Penal Code, 1860 or the Prevention of Corruption Act, 1986 or any other Act enacted for the prevention of corruption shall entitle the Buyer to cancel the contract and all or any other contracts with the Seller and recover from the Seller the amount of any loss arising from such cancellation. A decision of the Buyer or his nominee to the effect that a breach of the undertaking had been committed shall be final and binding on the Seller. Giving or offering of any gift, bribe or inducement or any attempt at any such act on behalf of the Seller towards any officer/employee of the Buyer or to any other person in a position to influence any officer/employee of the Buyer for showing any favour in relation to this or any other contract, shall render the Seller to such liability/penalty as the Buyer may deem proper, including but not limited to termination of the contract, imposition of penal damages, forfeiture of the Bank Guarantee and refund of the amounts paid by the Buyer.

8. **Agents / Agency Commission:** The Seller confirms and declares to the Buyer that the Seller is the original manufacturer of the stores/provider of the services referred to in this Supply Order and has not engaged any individual or firm, whether Indian or foreign whatsoever, to intercede, facilitate or in any way to recommend to the Government of India or any of its

functionaries whether officially or unofficially, to the award of the Supply Order to the Seller; nor has any amount been paid, promised or intended to be paid to any such individual or firm in respect of any such intercession, facilitation or recommendation. The Seller agrees that if it is established at any time to the satisfaction of the Buyer that the present declaration is in any way incorrect or if at a later stage it is discovered by the Buyer that the Seller has engaged any such individual/firm, and paid or intended to pay any amount, gift, reward, fees, commission or consideration to such person, party, firm or institution, whether before or after the signing of this Supply Order, the Seller will be liable to refund that amount to the Buyer. The Seller will also be debarred from entering into any Supply Order with the Government of India/FSSAI for a minimum period of five years. The Buyer will also have a right to consider cancellation of the Supply Order either wholly or in part, without any entitlement or compensation to the Seller who shall in such an event be liable to refund all payments made by the Buyer in terms of the Supply Order along with interest at the rate of 2% per annum above LIBOR rate. The Buyer will also have the right to recover any such amount from any Supply Orders concluded earlier with the Government of India/FSSAI.

9. **Non-disclosure of Supply Order documents:** Except with the written consent of the Buyer / Seller, other party shall not disclose the Supply Order or any provision, specification, plan, design, pattern, sample or information thereof to any third party.

10. **Termination of Supply Order:** The Buyer shall have the right to terminate this Supply Order in part or in full in any of the following cases:-

(a) The delivery of the material is delayed for causes not attributable to Force Majeure for more than (02 months) after the scheduled date of delivery.

(b) The Seller is declared bankrupt or becomes insolvent.

(c) The delivery of material is delayed due to causes of Force Majeure by more than (04 months).

(d) The Buyer has noticed that the Seller has utilized the services of any Indian/Foreign agent in getting this Supply Order and paid any commission to such individual/company etc.

(e) As per decision of the Arbitration Tribunal.

11. **Notices** : Any notice required or permitted by the Supply Order shall be written in the English language and may be delivered personally or may be sent by FAX or registered pre-paid mail/airmail, addressed to the last known address of the party to whom it is sent.

12. **Transfer and Sub-letting:** The seller has no right to give, bargain, sell, assign or sublet or otherwise dispose of the Supply Order or any part thereof, as well as to give or to let a third party take benefit or advantage of the present Supply Order or any part thereof.

13. **Patents and other Industrial Property Rights:** The prices stated in the present Supply Order shall be deemed to include all amounts payable for the use of patents, copyrights, registered charges, trademarks and payments for any other industrial property rights. The Seller shall indemnify the Buyer against all claims from a third party at any time on account of the infringement of any or all the rights mentioned in the previous paragraphs, whether such claims arise in respect of manufacture or use. The Seller shall be responsible for the completion of the supplies including spares, tools, technical literature and training aggregates irrespective of the fact of infringement of the supplies, irrespective of the fact of infringement of any or all the rights mentioned above.

14. **Amendments:** No provision of present Supply Order shall be changed or modified in any way (including this provision) either in whole or in part except by an instrument in writing made after the date of this Supply Order and signed on behalf of both the parties and which expressly states to amend the present Supply Order.

15. **Taxes and Duties**

(i) **General**

- (a) Bidders must indicate separately the relevant Taxes/Duties likely to be paid in connection with delivery of completed goods specified in RFP. In absence of this, the total cost quoted by them in their bid will be taken into account in the ranking of bids.
- (b) If a Bidder is exempted from payment of any duty/tax upto any value of supplies from them, he should clearly state that no such duty/tax will be charged by them up to the limit of exemption which they may have. If any concession is available in regard to rate/quantum of any duty/tax, it should be brought out clearly. In such cases, relevant certificate will be issued by the Buyer later to enable the Seller to obtain exemptions from taxation authorities.
- (c) Any changes in levies, taxes and duties levied by Central/State/Local government such as excise duty, Octroi/entry tax, GST etc. on final product upward as a result of any statutory variation taking place within contract period shall be allowed reimbursement by the Buyer, to the extent of actual quantum of such duty/tax paid by the Seller. Similarly, in case of downward revision in any such duty/tax, the actual quantum of reduction of such duty/tax shall be reimbursed to the Buyer by the Seller. All such adjustments shall include all reliefs, exemptions, rebates, concession etc, if any, obtained by the Seller. Section 64-A of Sales of Goods Act will be relevant in this situation.
- (d) Levies, taxes and duties levied by Central/State/Local governments such as excise duty, Octroi/entry tax, GST etc. on final product will be paid by the Buyer on actuals, based on relevant documentary evidence. Taxes and duties on input items will not be paid by Buyer and they may not be indicted separately in the bids. Bidders are required to include the same in the pricing of their product.

(ii) **GST**

- (a) If it is desired by the Bidder to ask for GST to be paid as extra, the same must be specifically stated. In the absence of any such stipulation in the bid, it will be presumed that the prices quoted by the Bidder are inclusive of GST and no liability of GST will be developed upon the Buyer.
- (b) On the Bids quoting GST extra, the rate and the nature of GST applicable at the time of supply should be shown separately. GST will be paid to the Seller at the rate at which it is liable to be assessed or has actually been assessed provided the transaction of sale is legally liable to GST and the same is payable as per the terms of the Supply Order.

(iii) **Octroi Duty & Local Taxes**

- (a) Normally, materials to be supplied to Government Departments against Government Supply Orders are exempted from levy of town duty, Octroi Duty, Terminal Tax and other levies of local bodies. The local Town/Municipal Body regulations at times, however, provide for such Exemption only on production of such exemption certificate from any authorised officer. Seller should ensure that stores ordered against Supply Orders placed by this office are exempted from levy of Town Duty/Octroi Duty, Terminal Tax or other local taxes and duties. Wherever required, they should obtain the exemption certificate from the Buyer, to avoid payment of such local taxes or duties.
- (b) In case where the Municipality or other local body insists upon payment of these duties or taxes the same should be paid by the Seller to avoid delay in supplies and possible demurrage charges. The receipt obtained for such payment should be forwarded to the Buyer without delay together with a copy of the relevant act or by-laws/notifications of the Municipality of the local body concerned to enable him to take up the question of refund with the concerned bodies if admissible under the said acts or rules.

PART IV- SPECIAL CONDITIONS OF RFP

1. The Bidder is required to give confirmation of their acceptance of Special Conditions of the RFP mentioned below which will automatically be considered as part of the Contract concluded with the successful Bidder (i.e. Seller in the Contract) as selected by the Tender Inviting Authority (i.e. Buyer). Failure to do so may result in rejection of Bid submitted by the Bidder.

2. **Performance Guarantee:**

The Seller will be required to furnish a Performance Guarantee by way of Bank Guarantee through a public sector bank or a private sector bank authorized to conduct government business for a sum equal to 10% of the contract value within 30 days of receipt of the confirmed order. Performance Bank Guarantee should be valid up to 60 days beyond the date of warranty.

3. **Option Clause:** To take care of any change in the requirement during the period starting from issue of RFP till placement of the contract, Buyer reserves the right to 100% plus/minus increase or decrease the quantity of the required goods up to that limit without any change in the terms & conditions and prices quoted by the Seller. While awarding the contract, the quantity ordered can be increased or decreased by the Buyer within this tolerance limit.

4. **Payment Terms:** The payment will be made as per the following terms on production of the requisite documents:

S.N.	Amount to be paid, INR	Condition(s) for release
1	80 % of the cost of equipment / item	Upon presentation of the duly endorsed (by the user Authority) original shipping/delivery documents by the Seller
2	Next 10% of the cost of equipment / item	Within 15 days of the receipt of request in writing from the Seller, accompanied by a certificate from the user Authority to the effect that the quantities ordered have been received; and that the equipment / item has been installed & commissioned satisfactorily. GST and Custom duty, if any, shall also be paid on actual basis subject to production of actual payment receipt by the Seller.
3	Balance 10% of the cost of equipment / item	Within 15 days of the receipt of request in writing from the Seller, accompanied by a certificate from the user Authority to the effect that the required training and validation (wherever applicable) has been imparted satisfactorily.

5. **Paying Authority :**

The payment will be made on submission of the following documents by the Seller to the Paying Authority along with the bill:

- i. Ink-signed copy of contingent bill / Seller's bill.
- ii. Ink signed copy of commercial invoice/Seller's bill.
- iii. Copy of Supply Order and Contract.
- iv. CRVs in duplicate.
- v. Inspection note.

- vi. Claim for statutory and other levies to be supported with requisite documents / proof of payment such as Excise duty challan, Customs duty clearance certificate, Octroi receipt, proof of payment for EPF/ESIC contribution with nominal roll of beneficiaries, etc as applicable.
- vii. Guarantee / Warranty certificate.
- viii. Performance Bank guarantee /Indemnity bond where applicable.
- ix. Details for electronic payment viz Account holder's name, Bank name, Branch name and address, Account type, Account number, IFSC code, MICR code (if these details are not incorporated in supply order/Supply Order).
- x. Any other document / certificate that may be provided for in the Supply Order.
- xi. User Acceptance.

6. **Fall clause.** The following Fall clause will form part of the contract placed on successful bidder

(a) The price charged for the stores supplied under the contract by the Seller shall in no event exceed the lowest prices at which the Seller sells the stores or offer to sell stores of identical description to any persons/Organisation including the purchaser or any department of the Central government or any Department of State government or any statutory undertaking of the Central or State government as the case may be during the period till performance of all supply Orders placed during the currency of the rate contract is completed.

(b) If at any time, during the said period the Seller reduces the sale price, sells or offer to sell such stores to any person/organisation including the Buyer or any Deptt, of Central Govt. or any Department of the State Government or any Statutory undertaking of the Central or State Government as the case may be at a price lower than the price chargeable under the contract, the Seller shall forthwith notify such reduction or sale or offer of sale to the Buyer and the price payable under the contract for the stores of such reduction of sale or offer of the sale shall stand correspondingly reduced.

(c) The Seller shall furnish the following certificate to the Paying Authority along with each bill for payment for supplies made against the Rate contract – “We certify that there has been no reduction in sale price of the stores of description identical to the stores supplied to the Government under the contract herein and such stores have not been offered/sold by me/us to any person/organisation including the purchaser or any department of Central Government or any Department of a state Government or any Statutory Undertaking of the Central or state Government as the case may be upto the date of bill/the date of completion of supplies against all supply orders placed during the currency of the Rate Contract at price lower than the price charged to the government under the contract except for quantity of stores categories under sub-clauses (a),(b) and of sub-para (ii) above details of which -”.

7. **Risk & Expense clause:-**

(a) Should the stores or any installment thereof not be delivered within the time or times specified in the contract documents, or if defective delivery is made in respect of the stores or any installment thereof, the Buyer shall after granting the Seller 45 days to cure the breach, be at liberty, without prejudice to the right to recover liquidated damages as a remedy for breach of contract, to declare the contract as cancelled either wholly or to the extent of such default.

(b) Should the stores or any installment thereof not perform in accordance with the specifications / parameters provided by the SELLER during the check proof tests to be done in the BUYER's country, the BUYER shall be at liberty, without prejudice to any other remedies for breach of contract, to cancel the contract wholly or to the extent of such default.

(c) In case of a material breach that was not remedied within 45 days, the BUYER shall, having given the right of first refusal to the SELLER be at liberty to purchase, manufacture, or procure from any other source as he thinks fit, other stores of the same or similar description to make good:-

(i) Such default.

(ii) In the event of the contract being wholly determined the balance of the stores remaining to be delivered there under.

(d) Any excess of the purchase price, cost of manufacturer, or value of any stores procured from any other supplier as the case may be, over the contract price appropriate to such default or balance shall be recoverable from the SELLER. Such recoveries shall not exceed 10% of the value of the contract.”

8. **Force Majeure clause :-**

(a) Neither party shall bear responsibility for the complete or partial nonperformance of any of its obligations (except for failure to pay any sum which has become due on account of receipt of goods under the provisions of the present contract), if the non-performance results from such Force Majeure circumstances as Flood, Fire, Earth Quake and other acts of God as well as War, Military operation, blockade, Acts or Actions of State Authorities or any other circumstances beyond the parties control that have arisen after the conclusion of the present contract.

(b) In such circumstances the time stipulated for the performance of an obligation under the present contract is extended correspondingly for the period of time of action of these circumstances and their consequences.

(c) The party for which it becomes impossible to meet obligations under this contract due to Force Majeure conditions, is to notify in written form the other party of the beginning and cessation of the above circumstances immediately, but in any case not later than 10 (Ten) days from the moment of their beginning.

(d) Certificate of a Chamber of Commerce (Commerce and Industry) or other competent authority or organization of the respective country shall be a sufficient proof of commencement and cessation of the above circumstances.

(e) If the impossibility of complete or partial performance of an obligation lasts for more than 4 (four) months, either party hereto reserves the right to terminate the contract totally or partially upon giving prior written notice of 30 (thirty) days to the other party of the intention to terminate without any liability other than reimbursement on the terms provided in the agreement for the goods received.

9. **Specification:** The following Specification clause will form part of the contract placed on successful Bidder - The Seller guarantees to meet the specifications as per Part-II of RFP and to incorporate the modifications to the existing design configuration to meet the specific requirement of the Buyer Services as per modifications/requirements recommended after the Maintenance Evaluation Trials. All technical literature and drawings shall be amended as the modifications by the Seller before supply to the Buyer. The Seller, in consultation with the Buyer, may carry out technical upgradation/alterations in the design, drawings and specifications due to change in manufacturing procedures, indigenization or obsolescence. This will, however, not in any way, adversely affect the end specifications of the equipment. Changes in technical details, drawings repair and maintenance techniques alongwith necessary tools as a result of upgradation/alterations will be provided to the Buyer free of cost within (7) days of affecting such upgradation/alterations.

10. **Quality:** The quality of the stores delivered according to the present Contract shall correspond to the technical conditions and standards valid for the deliveries of the same stores for in Seller's country or specifications enumerated as per RFP and shall also include therein modification to the stores suggested by the Buyer. Such modifications will be mutually agreed to. The Seller confirms that the stores to be supplied under this Contract shall be new i.e. not manufactured before (Year of Contract), and shall incorporate all the latest improvements and modifications thereto and spares of improved and modified equipment are backward integrated and interchangeable with same equipment supplied by the Seller in the past if any. The Seller shall supply an interchangeability certificate along with the changed part numbers wherein it should be mentioned that item would provide as much life as the original item.

11. **Franking clause:** The following franking clause will form part of the contract placed on successful Bidder –

(a) In the case of Acceptance of Goods “The fact that the goods have been inspected after the delivery period and passed by the Inspecting Officer/Committee will not have the effect of keeping the Contract alive. The goods are being passed without prejudice to the rights of the Tenderer under the terms and conditions of the Contract”.

(b) In the case of Rejection of Goods “The fact that the goods have been inspected after the delivery period and rejected by the Inspecting Officer/Committee will not bind the Buyer in any manner. The goods are being rejected without prejudice to the rights of the Buyer under the terms and conditions of the Supply Order.”

12. **Warranty/Training:** The Seller has to warrant that the Goods supplied under this Contract are new, unused, of the most recent or current models and incorporate all recent improvements in design and materials unless provided otherwise in the Contract.

Warranty: Minimum 05 Years warranty after successful installation of the instrument. Service and training during warranty period should be free of cost. This should cover the repair and maintenance with spare parts of the equipment purchased under the Supply Order. This will also include :

(i) **Preventive Maintenance Service:** The Seller will provide a minimum of two Preventive Maintenance Service visits during a year to the operating base to carry out functional check-ups and minor adjustments/tuning as may be required.

(ii) **Breakdown Maintenance Service:** In case of any breakdown of the equipment/system, on receiving a call from the Buyer, the Seller is to provide maintenance service to make the equipment/system serviceable.

(b) **Response time:** The response time of the Seller should not exceed 48 hours from the time the breakdown intimation is provided by the Buyer.

(c) Serviceability of 90% per year is to be ensured. This amounts to total maximum downtime of 37 days per year. Also unserviceability should not exceed 2 working days at one time. Required spares to attain this serviceability may be stored at site by the Seller at his own cost. Total down time would be calculated at the end of the year. If downtime exceeds permitted downtime, Liquidated Damages would be applicable for the delayed period.

(d) Maximum repair turnaround time for equipment/system would be 3 days. However, the spares should be maintained in a serviceable condition to avoid complete breakdown of the equipment/system.

(e) **Technical Documentation :** All necessary changes in the documentation (Technical and Operators manual) for changes carried out on hardware and software of the equipment will be provided.

(f) During the Warranty period, the Seller shall carry out all necessary servicing/repairs to the equipment/system under Warranty at the current location of the equipment/system. Prior permission of the Buyer would be required in case certain components/sub systems are to be shifted out of location. On such occasions, before taking over the goods or components, the Seller will give suitable bank guarantee to the Buyer to cover the estimated current value of item being taken.

(g) The Buyer reserves its right to terminate the maintenance Supply Order at any time without assigning any reason after giving a notice of 1 month. The Seller will not be entitled to claim any compensation against such termination. However, while terminating the Supply Order, if any payment is due to the Seller for maintenance services already performed in terms of the Supply Order, the same would be paid to it as per the Supply Order terms.

13. **Training:** Training for the operation of instrument, software, data evaluation, trouble shooting and development of analytical methods will be provided free of cost during the warranty period and CAMC period.

14. **Uptime.** The successful bidder will guarantee to provide 90% uptime of all the systems during warranty and subsequent AMC. In case of failure to do so, proportionate payment will be deducted from the bank guarantee/payment due to the successful bidder. **A certificate as per Annexure II may be enclosed with the Technical Bid.**

15. **Intellectual Proprietary Rights.** The Seller shall, at all times, indemnify and keep indemnified the Buyer, free of cost, against all claims which may arise in respect of goods & services to be provided by the Seller under the contract for infringement of any intellectual property rights or any other right protected by patent, registration of designs or trademarks.

In the event of any such claim in respect of alleged breach of patent, registered designs, trademarks etc. being made against the Buyer, the Buyer shall notify the successful bidder of the same and the Seller shall, at his own expenses take care of the same for settlement without any liability to the Buyer.

The Seller/its Indian Agent/CMC Provider shall at all times, indemnify and keep indemnified the Buyer/ Government of India against all claims/ damages etc. for any infringement of any Intellectual Property Rights (IPR) while providing its services under Comprehensive Warranty/ CAMC.

16. **Special conditions:**

(a) The bidder has to arrange supply of equipment/material as per the technical specification mentioned in para 2 of Part II of RFP.

(b) The bidder has to provide the after sales support for the equipment/material and other works done.

(c) The certificate of fitness shall be obtained by the Seller.

(d) Onsite performance evaluation of the equipment may be carried out for those who qualify in the technical bid.

(e) The bidder will ensure that the equipment is properly insured for 110% of the order value to cover the transit upto site of installation of the equipment.

(f) Best trade packing suitable for safe Rail/Road/Air transit shall be used subject to packing and marking being acceptable to the Inspecting Authority.

PART V- EVALUATION CRITERIA & PRICE BID ISSUE

1. **Evaluation Criteria**- The broad guidelines for evaluation of Bids will be as follows:
 - (a) Only those Bids will be evaluated which are found to be fulfilling all the eligibility and qualifying requirements of the RFP, both technically and commercially.
 - (b) In respect of Two-Bid system, the technical Bids forwarded by the Bidders will be evaluated by the Tender Inviting Authority with reference to the technical characteristics mentioned in the RFP. The compliance of Technical Bids would be determined on the basis of the parameters specified in the RFP.
 - (c) The commercial terms and documents submitted as part of the technical bids shall be scrutinized by a Technical Evaluation Committee constituted by the Tender Inviting Authority.
 - (d) The Technical Evaluation Committee may also verify the veracity of claims in respect of the known performance of the equipment offered, the experience and reputation of bidder in the field, the financial solvency etc.
 - (e) The decisions of the Technical Evaluation Committee on whether the tenders are responsive or non-responsive or requiring clarifications will be informed.
 - (f) The price Bids of only those Bidders will be opened whose Technical Bids are cleared after technical evaluation.
 - (g) The Lowest Bid will be decided upon the lowest price quoted by the particular Bidder as per the Price Format given at Para 2 below. The consideration of taxes and duties in evaluation process will be as follows :-
 - L-1 bidder will be determined by excluding levies, taxes and duties levied by Central/State/Local governments such as excise duty, GST, Octroi/entry tax, etc. on Goods and Services as quoted by bidders.
 - (h) If there is a discrepancy between the unit price and the total price that is obtained by multiplying the unit price and quantity, the unit price will prevail and the total price will be corrected. If there is discrepancy between words and figures; the amount in words will prevail for calculation of price.
 - (j) The Lowest acceptable Bid will be considered further for placement of Supply order after complete clarification and price negotiations as decided by the Tender Inviting Authority.
 - (k) The Bidders are required to spell out the rates of GST, etc in unambiguous terms; otherwise their offers will be loaded with the maximum rates of duties and taxes for the purpose of comparison of prices. In the absence of any such stipulation it will be presumed that the prices quoted are firm and final and no claim on account of such duties will be entreated after the opening of tenders.
 - (l) Any other criteria as applicable to suit in a particular case.

2. **Price Bid Format :** The Price Bid Format is given below and Bidders are required to fill this up correctly with full details, as required under Part-II of RFP :-

(a) Basic cost of the item/items:

Cost Details

Sl.No	Specifications	Qty	Cost in INR
A- Instruments			
1.	Nitrogen Generator for sample concentration	01	
2.	Refrigerated Centrifuge	01	
3.	Nitrogen evaporator (Bench-top Turbo Evaporator)	02	
4.	Deep Freezer(-20 deg C)	01	
5.	Micropipettes-Electronic	03	
6.	Micropipettes-Mechanical	03	
7.	Orbital Shaking Incubator	01	
8.	Ultrasonicator	01	
9.	Solid Phase Extraction System (SPE) with Vacuum Pump	01	
10.	pH and Conductivity Meter (dual)	01	
11.	Digital Electronic balance dual range -precision)	01	
12.	Digital Electronic balance – Pan	01	
13.	Automated Liquid dispensing unit with pump	02	
14.	Pulsating Multi Tube Vortex Shaker	02	
15.	Homogenizer	01	
16.	High Speed Laboratory Blenders & Grinders	02	
17.	Mobile Phase filtration assembly with vacuum	01	
18.	Refrigerator	01	
19.	Water Purification System	01	
	Total of A		
B- Consumables and Chemicals			

Antibiotic Residue Analysis Requirement			
Consumables			
1.	PP-Tubes-15ml	10000 nos, Make- Abdos or reputed brand	
2.	PP-Tubes-50ml	10000 nos, Make- Abdos or reputed brand	
3.	Micro Tips-100µl-1000µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand	
4.	Micro Tips-5µl-100µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand	
5.	Glass Beaker-1000ml	05 nos, Borosilicate	
6.	Glass Beaker-500ml	05 nos, Borosilicate	
7.	Glass Beaker-250ml	10 nos, Borosilicate	
8.	Glass Beaker-100ml	10 nos, Borosilicate	
9.	Pipette Stand	10 nos, Abdos or reputed brand	
10.	Tips Box	10 nos for 100 ul tips and 05 nos for 1000ul tips, Abdos or reputed brand	
11.	Gloves	Blue Nitrile gloves, 30 boxes, each boxes minimum 100nos	
12.	Solvent Dispenser	05 nos for solvents	
13.	Reagent Bottle	20 bottles, 500 ml capacity	
14.	Wash bottle	10 nos	

15.	Vials (GC/LC)	10000 nos, amber color & 5000 nos, amber colorless with cap	
16.	Test tubes	10000 nos, 15 ml borosil glass	
17.	Dropper Syringe	15 boxes, each boxes contains 100 nos), Abdos or reputed brand	
18.	PP-Tube Rack	15 nos for 50 ml and 10 nos for 15 ml tubes), Abdos or reputed brand	
19.	Eppendorf tube	10000 nos), Make - Epperndrof	
20.	Vial Tray	15 nos, each tray minimum contains 120 vials	
21.	Storage Plastic bags	2000 nos, zip lock transparent plastic bag of 500 gm capacity	
22.	Syringe Filter (0.45 micron)	2000 nos, 0.45um, Nylon-6,6 width-25mm	
23.	PP tube 2ml(centrifuge) –	10000 nos, Abdos or reputed brand	
24.	HLB Cartigae 60mg,200mg	10000 nos, Waters make or reputed brand	
Chemicals (AR/HPLC/MS Grade)			
1.	Methanol – 2.5 lit	20 bottle (HPLC grade)	
2.	Acetonitrile – 2.5 lit	25 bottle (HPLC grade)	
3.	Ethyl Acetate - 2.5 lit	25 bottle (HPLC grade)	
4.	Hexane – 1 lit	5 bottle (HPLC grade)	

5.	CCl4 - 1 lit	5 bottle (HPLC grade)	
6.	Water-milli-Q – 1 lit	20 bottle (HPLC grade)	
7.	Ammonium Formate – 500mg	2 bottle (AR grade)	
8.	Ammonium Acetate - 500mg	2 bottle (AR grade)	
9.	Formic acid – 500ml	2 bottle (AR grade, 98% purity)	
10.	2-Nitro Benzaldehyde - 500mg	2 bottle (AR grade)	
11.	Tri Sodium Phosphate - 500mg	2 bottle (AR grade)	
12.	Sodium Hydroxide - 500mg	2 bottle (AR grade)	
13.	Hydrochloric acid -500ml	2 bottle (AR grade)	
14.	Iso propanol - 500mg	2 bottle (AR grade)	
Mycotoxins Analysis Requirement			
Consumables			
1.	Syringe Filter (0.45 mu)	2000 nos, 0.45um, Nylon-6,6 width-25mm	
2.	Syringe (5 ml)	10000 nos, 5 ml dospovan, without niddle	
3.	Pipette Stand	10 nos, Abdos or reputed brand	
4.	Tips Box	10 nos for 100 ul tips and 05 nos for 1000ul tips, Abdos or reputed brand	
5.	Wash bottle	10 nos	
6.	Vials-Amber colour (GC/LC)	10000 nos, amber color & 5000 nos, amber colorless with cap	

7.	Filter Paper-Fluted	10 boxes, each boxes contains 100nos	
8.	Filter Paper- Glass Micro fibre	10 boxes, each boxes contains 100nos	
9.	Immuno affinity columns	20 boxes, each boxes contains 50nos, 1ml	
10.	PP-Tubes-50ml	10000 nos, Make- Abdos or reputed brand	
11.	PP-Tubes-15ml	10000 nos, Make- Abdos or reputed brand	
12.	Funnels	20 nos, small size, glass	
13.	Glass Beaker-1000ml	05 nos, Borosilicate	
14.	Glass Beaker-500ml	05 nos, Borosilicate	
15.	Glass Beaker-250ml	10 nos, Borosilicate	
16.	Glass Beaker-100ml	10 nos, Borosilicate	
17.	Volumetric Flask	1000ml – (5nos), borosil glass 500ml – (5nos), borosil glass 250ml - (10nos), borosil glass 100ml - (25nos), borosil glass 10ml – (50nos), borosil glass	
Chemicals (HPLC/MS Grade)			
1.	Methanol – 2.5 lit	20 bottle (HPLC grade)	
2.	Water-milli-Q – 1 lit	20 bottle (HPLC grade)	

3.	Sodium Chloride-AR- 500mg	2 boxes (AR grade)	
4.	Acetonitrile – 2.5 lit	25 bottle (HPLC grade)	
Pesticides Residue Analysis Requirement			
Consumables			
1.	PP-Tubes-15ml	10000 nos, Make- Abdos or reputed brand	
2.	PP-Tubes-50ml	10000 nos, Make- Abdos or reputed brand	
3.	Micro Tips-100µl-1000µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand	
4.	Micro Tips-5µl-100µl	15 boxes, each boxes of 1000 nos tips, Make- Abdos or reputed brand	
5.	Glass Beaker-1000ml	05 nos, Borosilicate	
6.	Glass Beaker-500ml	05 nos, Borosilicate	
7.	Glass Beaker-250ml	10 nos, Borosilicate	
8.	Glass Beaker-100ml	10 nos, Borosilicate	
9.	Pipette Stand	10 nos, Abdos or reputed brand	
10.	Tips Box	10 nos for 100 ul tips and 05 nos for 1000ul tips, Abdos or reputed brand	
11.	Gloves	Blue Nitrile gloves, 30 boxes, each boxes minimum 100nos	
12.	Bottle Dispenser	10 nos	

13.	Reagent Bottle	20 bottles, 500 ml capacity	
14.	Wash bottle	10 nos	
15.	Vials	10000 nos, amber color & 5000 nos, amber colorless with cap	
16.	Test tubes	10000 nos, 15 ml borosil glass	
17.	Dropper Syringe	15 boxes, each boxes contains 100 nos), Abdos or reputed brand	
18.	PP-Tube Rack	15 nos for 50 ml and 10 nos for 15 ml tubes), Abdos or reputed brand	
19.	Eppendorf tube	10000 nos), Make - Epperndrof	
20.	Vial Tray	15 nos, each tray minimum contains 120 vials	
21.	Storage Plastic bags	2000 nos, zip lock transparent plastic bag of 500 gm capacity	
Chemicals (AR/HPLC Grade)			
1.	Ethyl Acetate - 2.5 lit	25 bottle (HPLC grade)	
2.	Hexane – 1 lit	5 bottle (HPLC grade)	
3.	CCl4 - 1 lit	5 bottle (HPLC grade)	
4.	MgSo4 – 500 mg	5 boxes	
5.	C18 – 100 g	10 nos	
6.	Carbon Black -25 g	10 nos	
7.	PSA - 100 g	10 nos	
8.	Sodium Chloride -500 mg	2 boxes (AR grade)	

	Total of B		
C- Other Accessories/Work Requirements			
1.	Online UPS (20 KVA) with 02 hrs backup	03 Nos	
2.	Argon cylinder with Gas (UHP grade) with SS regulator	02 Nos	
3.	Nitrogen cylinder with Gas (UHP grade) with SS regulator	02 Nos	
4.	Helium cylinder with Gas (UHP grade) with SS regulator	02 Nos	
5.	Gas purification Panel for Argon, Nitrogen, Helium with control valve and pressure display.	Dual mode system	
6.	Gas pipe line fittings approx minimum 100 meters.	Compatible	
7.	Branded PC, Printer for the UPLC/QDa/PDA.FLR	01 nos	
	<ul style="list-style-type: none"> ❖ Branded PC with latest processor (I series) ❖ 8 GB minimum RAM or better ❖ 2 TB Hard Disc or better ❖ DVD RW drive ❖ 32" LED Monitor ❖ Laser printer with automatic duplex printing option ❖ Operating system compatible with instrument software 		
	Total of C		
	Grand Total (A+B+C)		

Note1:

- (a) The financial bid has to be filled necessarily in the format given above and has to be signed by the authorized representative of the bidder with full name designation and seal on each page. The above quote should include Clearing and Transportation charges.
- (b) Price quoted should be valid for minimum 06 months from the last date of submission of the bids.
- (c) Explanatory notes, if so desired, can be separately submitted along with the financial bid but financial bid in the above format is required to be submitted.
- (d) Equipment delivery time will be 30 days from the date of issue of Supply order.
- (e) Please indicate separately any duties, taxes.
- (f) All above items shall be procured from reputed brand/make only.

Note 2 : The rate may be quoted in foreign currency and/or in Indian currency, however, for comparison/evaluation purpose the bills selling market rate of exchange established by RBI for similar transaction as on date of opening of price bid shall be used to convert foreign currencies to the Indian rupees.

Note 3 : Determination of L-1 will be done based on Net amount (not including levies, taxes and duties levied by Central/State/Local governments such as excise duty, GST, Octroi/entry tax, etc. on final product) of all items/requirements as mentioned above.

Signature of tenderer _____

Name in Block letter _____

Date _____

Capacity in which Signed _____

Declaration Form

I/We M/s. _____ represented by its Proprietor /
Managing Partner / Managing Director having its Registered Office at

_____ do hereby
declare that I/We have carefully read all the conditions of tender..... **dated**
..... for supply of floated by the Food Safety Standard Authority of India,
New Delhi and accepts all terms & conditions of the Tender.

Signature and Seal of the Bidder
Name in capital letters with Designation

NOTE:

1. This should be submitted on the letter head of the bidder company/firm.

CERTIFICATE OF GUARANTEE/WARRANTY

- i. I/We certify that the standard guarantee/warranty shall be for a period of 60 months starting from the date of satisfactory installation, commissioning and handing over of the equipment and of the works conducted therewith covered under the Supply order in working order. During the guarantee/warranty period. I/we shall provide free “after sale service” and the replacement of any part(s) of the equipment or rectification of defects of work of the equipment will be free of cost. The replacement of the parts shall be arranged by us, at our own cost and responsibility. We undertake that the above guarantee/warranty shall begin only from the date of satisfactory and faultless functioning of the equipment for 60 months at **ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** premises. The benefit of change in dates of the guarantee/warranty period shall be in the interest of the user/your organization.
- ii. During the warranty period, we shall provide at least **02 preventive maintenance service per year**.
- iii. Uptime Guarantee: During the guarantee/warranty period, we will be responsible to maintain the equipment in good working conditions for a period 328 days (i.e. 90% **uptime**) in a block of 365 days.
 - a. All the complaints will be attended by us within 02 working days of receipt of the complaint in our office.
 - b. In case there is delay of more than 02 days in attending to a complaint from our side then you can count the number of days in excess of the permissible response time in the downtime. The above said response time of 2 days for attending to a complaint by us will not be counted in the downtime.
 - c. **Penalty:** We shall pay a penalty equivalent to **0.5 %** of the order value of the equipment for every week or part thereof delay in rectifying the defect.

Note: The right to accept the reason (s) for delay and consider reduction or waive off the penalty for the same shall be at the sole discretion of FSSAI/ ITCFSAN, EIA, PTH Building, Andheri West, Mumbai

- iv. We undertake that all the spares/consumables related to equipment & exclusively supplied by manufacturer/supplier of the equipment shall be covered under warranty. Nothing shall be payable on account of these items during warranty by the Buyer.
- v. We certify that the equipment being/quoted is the latest model and that spares for the equipment will be available for a period of at least 10 years and we also guarantee that we will keep the organization informed of any up date of the equipment over a period of 5 years.
- vi. We guarantee that in case we fail to carry out the maintenance within the stipulated period, **FSSAI/ ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** reserves the right to get the maintenance work carried out at our risk, cost and responsibility. All the expenses including excess payment for repairs/maintenance shall be adjusted against the Performance Bank Guarantee. In case the expenses exceed the amount of Performance Bank Guarantee, the same shall be recoverable from us with/without interest in accordance with the circumstances.
- vii. We shall try to repair the equipment at **ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** premises itself. However, the equipment will be taken to our site on our own expenses in case it is not possible to repair the same at **ITCFSAN, EIA, PTH Building, Andheri West, Mumbai**. We shall take the entire responsibility for the safe custody and transportation of the equipment taken out for repairs till the equipment is rehabilitated to the **ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** after repairs Any loss of equipment or its accessories under its charge on account of theft, fire or any other reasons shall be at our sole risk and responsibility which will be compensated to the Buyer for such losses at the order value for the damaged/lost equipment/part, including accessories.

- viii. We undertake to perform Quality check after every major repair/breakdown/taking the equipment for repair out of **ITCFSAN, EIA, PTH Building, Andheri West, Mumbai** premises.
- ix. In case of extended guarantee/warranty, we undertake to carry out annual calibration/IPV of the equipment.
- x. We guarantee that we will supply spare parts if and when required on agreed basis for an agreed price. The agreed basis could be an agreed discount on the published catalogue price.
- xi. We guarantee to the effect that before going out of production of spare parts, we will give adequate advance notice to you so that you may undertake to procure the balance of the life time requirements of spare parts.
- xii. We guarantee the entire unit against defects of manufacture, workmanship and poor quality of components.
- xiii. We undertake to provide PM kit as per requirement to meet uptime guarantee condition.

1. Authorized signatory
(with seal)

Date

Place

2. Authorized signatory

NOTE:

- 1. This should be submitted on the letter head of the bidder company/firm.

FORMAT FOR NON BLACKLISTING OF SUPPLIER

I/ We _____Manufacturer/partner/Authorized Distributor/Agent (strike out which is not applicable) of (Supplier) _____ do hereby declare and solemnly affirm that the individual/firm/company is not black-listed by the Union/State Government/Autonomous body. Any partner or shareholder thereof is not directly or indirectly connected with or has any subsisting interest in business of my/our firm.

DEPONENT

Address _____

I/ We hereby solemnly declare and affirm that the above declaration is true and correct to the best of my knowledge and belief. No part of it is false and nothing has been concealed.

Dated:

DEPONENT

(Note: To be furnished on Rs.50/- non-judicial stamp paper duly attested by the Executive Magistrate/Notary Public/Oath Commissioner.)

Annexure: IV

General Information about the Bidder

1	Name of the Bidder			
	Registered address of the firm			
	State		District	
	Telephone No.		Fax	
	Email		Website	
Contact Person Details				
2	Name		Designation	
	Telephone No.		Mobile No.	
Communication Address				
3	Address			
	State		District	
	Telephone No.		Fax	
	Email		Website	
Type of the Firm (Please relevant box)				
4	Private Ltd.		Public Ltd.	
	Partnership		Society	
	Registration No. & Date of Registration.			
Nature of Bussiness (Please relevant box)				
5	Original Equipment Manufacturer		Authorized Dealer /Representative	
	Direct Importer		Others, specify.	
Key personnel Details (Chairman, CEO, Directors, Managing Partners etc.)				
6	in case of Directors, DIN Nos. are required			
	Name		Designation	
	Name		Designation	
Bank Details				
7	Bank Account No.		IFSC Code	
	Bank Name & Address		Branch Name	
	Tel No		Email ID	
8	<i>Whether any criminal case was registered against the company or any of its promoters in the past?</i>			Yes / No
9	<i>Other relevant Information provided * (Here enclose the details such as presentation on the details of the bidder in a CD preferably; please avoid submission of detailed leaflets/brochures etc, if possible.)</i>			
Date:		Office Seal		Signature of the bidder / Authorised signatory

Signature and Seal of the Bidder
Name in capital letters with Designation

COMPLIANCE SHEET

Specifications as per indent (point wise)	Compliance of the quoted model	Compliance of alternate model, if any	Remarks (Deviations)

Place:

Signature and seal of the Manufacturer/Bidder

Date:

NOTE:

1. This should be submitted on the letter head of the bidder company/firm.
2. Compliance statement should be supported with the printed catalogue mentioning page number and clearly highlighting the required tender specifications in the catalogue.
3. Where there is no deviation, the statement should be returned duly signed with an endorsement indicating "No Deviations"

Furnishing of wrong statement may lead to debar from the future purchases of FSSAI.